

**JOINT INSPECTION REPORT
(11.08.2020)**

OF

**M/S TEVA API INDIA PVT. LTD.
GAJRAULA, AMROHA
UTTAR PRADESH**

IN THE MATTER OF

**Jitendra Singh Versus Central Pollution
Control Board & Ors
[O.A. No. 89/2020]**

**-Prepared by-
The Joint Team of CPCB & UPPCB**

**- Constituted by -
Hon'ble National Green Tribunal
(Order dated 18.06.2020)**



Contents

1.0 Subject Matter	5
2.0 Order of Hon'ble NGT dated 18.06.2020	5
3.0 The Joint Inspection	5
3.1 Consented Production Capacity and Product Details	5
4.0 Freshwater Consumption	6
4.1 Sources of Fresh Water	6
4.2 Quantity of Fresh Water Consumption	6
5.0 Water & wastewater samples collection and air quality monitoring	7
6.0 Characteristics of the wastewater of ETP system, storm water drain and Ground Water	7
6.1 Effluent Management System	7
6.2 Sewage Treatment system	9
7.0 Observation on the Water consumption of the unit & Analysis result of sample collected from storm water drain.	10
7.1 Observation on the Water consumption of the unit	10
7.2 Observation on the Analysis result of sample collected from storm water drain.	11
8.0 Effluent/Emission/Solid & Haz. Waste Management System	11
8.1 Observations on Effluent Treatment Plant (ETP)	11
8.2 Observations on Sewage Treatment Plants (STPs)	12
8.3 Existing Emission Management System (Air Pollution and Chlorine vapour extraction system)	12
8.3.1 Emission Management System at Boiler	12
8.3.2 Emission Management System at HCl tank	13
8.4 Solid & Hazardous Waste Management	14
9.0 Conclusions	15
10.0 Recommendations	16
11.0 Photographs	17
12.0 Signature of the inspecting officials	20

List of Figures

Figure 1: Schematic diagram of low TDS effluent treatment system.....	7
Figure 2: Schematic diagram of high TDS effluent management.....	8
Figure 3: Wastewater blocked in storm water drain	11

List of Tables

Table 1:Quantity of fresh water consumption	7
Table 2: Samples collected from ETP and MEE for low TDS effluent.....	8
Table 3: Samples collected from equalization tank of high TDS effluent.....	9
Table 4: Samples collected from storm water drain	9
Table 5: Samples collected from STP outlet	10
Table 6: Samples collected from borewell within the premises	10
Table 7: Monitoring of boiler stack.....	13
Table 8: Monitoring of stack attached to wet scrubber at HCl tank.....	13
Table 9: Ambient air quality monitoring	13
Table 10: Details of Hazardous wastes generation and disposal.....	14



List of Annexures

Annexure No.	Details
Annexure-I	List of raw materials
Annexure-II	List of final products
Annexure-III	Consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 issued by UPPCB having validity upto 31.12.2021
Annexure-IV	NOC for abstraction of ground water (1455 KLD) (expired on 14.11.2019)
Annexure-V	Application for renewal of permission for abstraction of ground water to CGWA on 14.10.2019
Annexure-VI	Haz. waste authorization No. 40/HAZ-03/17, issued by UPPCB on 14.10.2017. Validity upto 13.10.2022)
Annexure-VII	Agreement with M/s Ramky Enviro Engineers Limited, Unit- U P waste management Project, Akbarpur, Kanpur Dehat, Uttar Pradesh for Hazardous waste management.
Annexure-VIII	Action taken report by UPPCB.
Annexure-IX	Flow diagram of ZLD system

JOINT INSPECTION REPORT OF M/S TEVA API INDIA PVT. LTD., GAJRAULA, AMROHA, UTTAR PRADESH AS PER HON'BLE NGT ORDER DATED 18.06.2020 CARRIED OUT BY CPCB AND UPPCB ON AUGUST 11, 2020

1.0 Subject Matter

Matter: Jitendra Singh Versus Central Pollution Control Board & Ors., O.A. No. 89/2020

Subject: A factual and action taken report on incidents of gas leak took place on 07.06.2020 and 10.06.2020 from Teva API Pvt. Ltd. by a joint Committee comprising representatives of Central Pollution Control Board ("CPCB") and the UP State Pollution Control Board ("State PCB") within two months.

2.0 Order of Hon'ble NGT dated 18.06.2020

The Hon'ble Tribunal in the said matter passed the following directions on 18.06.2020 which is placed as under:-

"Before proceeding further, we find it necessary to require a factual and action taken report from a joint Committee comprising representatives of Central Pollution Control Board ("CPCB") and the UP State Pollution Control Board ("State PCB") within two months from today. The report may be filed by e-mail at judicial-ngt@gov.in. The SPCB will be the nodal agency for coordination and compliance.

3.0 The Joint Inspection

- In compliance of the direction of Hon'ble NGT in it's order dated 16.06.2020, inspection of M/s Teva API India Pvt. Ltd., Gajraula, Amroha, Uttar Pradesh (hereinafter referred as 'the Unit') was carried out on August 11, 2020 by the joint team comprising of officials from Uttar Pradesh Pollution Control Board (UPPCB) and CPCB.
- The team inspected the unit and assessed the air pollution, waste water management and the compliance status of environmental norms by the unit.
- M/s Teva API India Pvt. Ltd. is engaged in production of Bulk drugs and intermediates having consented capacity 620 MT per annum, which is equivalent to 1.77 MT per day.

3.1 Consented Production Capacity and Product Details

- The unit has consented production capacity of 620 MT per annum (i.e. 1.77 MT/day) for manufacturing of Bulk drugs and intermediates.
- On the day of inspection, the unit was found operational at production capacity of 0.68 MT per day which is 40 percent of consented production capacity.
- The unit is using 258 types of raw materials having specific consumption of 3.166 MT per MT of product. The list of raw materials and and its consumption rate is annexed as **Annexure-I**.







The unit is producing 76 types of bulk drugs and intermediates products based on demand (**Annexure-II**). In month of July unit produced 30.097 MT of 13 types of bulk drugs and intermediates as given below.

Product Name	API/Intermediate	Qty in Kg
Pioglitazone HCl	API	619.6
Ezetimibe Enzymatic	API	1203.8
Caspofungin Acetate	API	19.328
Pregabalin	API	679.65
Montelukast Sodium	API	231.5
Diltiazem HCl	API	18618.7
Tadalafil	API	138.66
Migalastat	API	0.8
Doconosol	API	100.28
Methyropa	API	116.7
TBRE	Intermediate	242.1
Venlafaxine	Intermediate	6592.8
HA	Intermediate	1533.4
	Total production	30097.318

- The Unit has obtained Consent to operate dated 04.06.2020 under the Water (Prevention & Control of Pollution) Act, 1974 & under the Air (Prevention & Control of Pollution) Act, 1981 from Uttar Pradesh Pollution Control Board (UPPCB) having validity upto 31.12.2021 (Copy placed at **Annexure-III**).
- As per the Consent condition, the production capacity of Bulk drugs and intermediates is 620 MT per annum.

4.0 Freshwater Consumption

4.1 Sources of Fresh Water

- The unit uses ground water through abstraction from two borewells. The water from borewell is used for industrial as well as domestic purposes.
- The NOC for abstraction of ground water (1455 KLD) is expired on 14.11.2019 (Expired NOC placed at **Annexure-IV**).
- Unit has applied for renewal of permission for abstraction of ground water to CGWA on 14.10.2019 (Copy of application for renewal enclosed at **Annexure-V**), but till date of inspection NOC for withdrawal of ground water is not obtained by the unit.
- As per CGWB report "**Dynamic Ground Water Recourses Assessment of India-2017**" (Page No. 146) Gajaula, District Amroha has been deteriorated from Semi Critical (2011) to Over Exploited category (2017).

4.2 Quantity of Fresh Water Consumption

- Unit has two borewells to meet daily fresh water requirement. Electromagnetic flow meters are installed at both borewells. During visit instantaneous flow at borewell-I was 132.6 m³/hr and totalizer reading was 522206 m³ and no instantaneous flow was observed at borewell-II and totalizer reading was 241816 m³.
- As per logbook data collected during visit, the total freshwater consumption by the unit from 01 May-2020 to 31 July-2020 is as below:

[Handwritten signatures and initials]

Table 1: Quantity of fresh water consumption

Sr. No.	Month	Fresh water withdrawal from borewells (KL)
1.	May-20	25,612
2.	June-20	24,083
3.	July-20	23,307
Total fresh water consumption in 3 months		73,002
Fresh water consumption per day		793.5

- Average fresh water withdrawal from borewells is calculated as 793.5 KL per day from the logbook data.

5.0 Water & wastewater samples collection and air quality monitoring

- Joint Committee collected samples from the different section of wastewater treatment system, storm water drain and ground water to assess the impact of the industrial discharge of the unit. The Committee has also collected STP treated wastewater sample from the industry premises.
- Collected water and wastewater samples have been analyzed at laboratory of CPCB, Delhi for notified effluent discharge parameters.
- Ambient air monitoring and stack monitoring was carried out by UPPCB.

6.0 Characteristics of the wastewater of ETP system, storm water drain and Ground Water

6.1 Effluent Management System

- The unit has installed two effluent treatment system for low TDS effluent (ETP-1) and high TDS effluent (ETP-2) separately.
- ETP -1 received effluent from 10 different production sections and consists of physiochemical treatment, biological treatment, tertiary treatment (Hide filter) followed by, RO system (400 KL), RO polisher, Multi Effect Evaporator (MEE) (100 KL), Spray dryer (24 KL) and Agitated Thin Film Dryer (ATFD) (10 KL). Schematic diagram of low TDS effluent is given below:

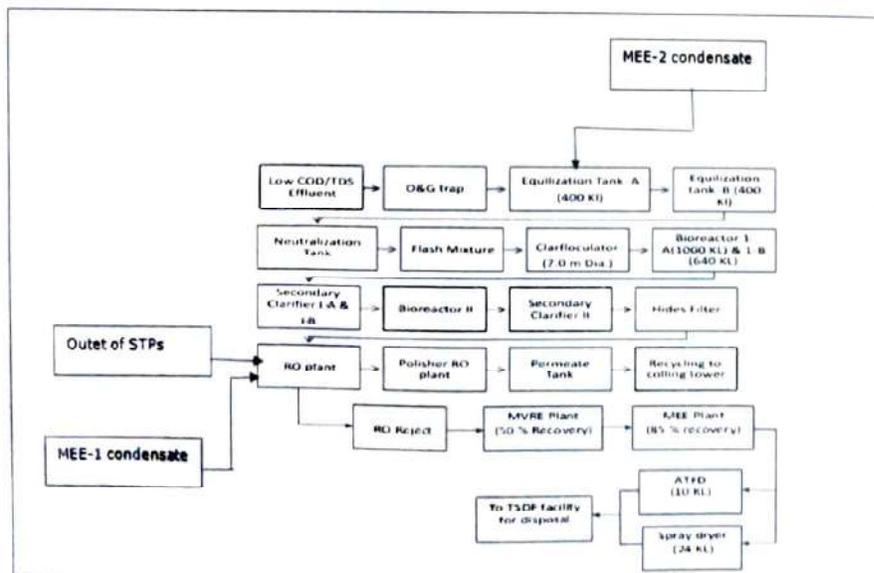


Figure 1: Schematic diagram of low TDS effluent treatment system

- High TDS effluent stream is treated through MEE 2 with stripper (100 KL) followed by Vapour Thin Film Dryer (VTFD) of 20 KL capacity. MEE 2 condensate goes to equalization tank of ETP 1 for further treatment. VTFD salt and stripper solvent goes to TSDF facility & incinerator respectively for final disposal. Schematic diagram of effluent treatment facility for high TDS effluent is given below:

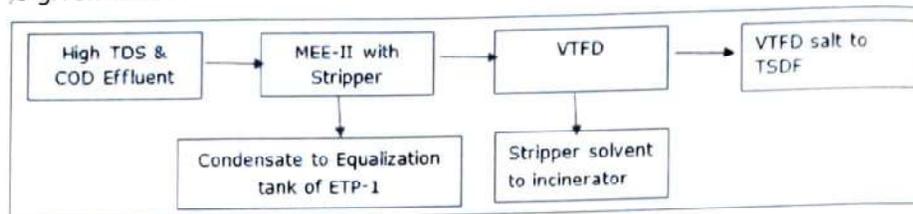


Figure 2: Schematic diagram of high TDS effluent management

- RO permeate of ETP-1 is sent for further treatment through polisher RO, RO reject is sent to MVRE and MVRE reject is sent to MEE-1.
- The reject from MEE-1 is sent to ATFD (Agitated Thin Film Dryer) and spray dryer for conversion into salt, which is collected into the bags/drums and stored as hazardous waste in Hazardous and Other Wastes storage yard.
- The condensate from MEE-1 and MVRE is sent to neutralization pit for dilution for polisher RO feed water for further treatment.
- Decanter is provided for the dewatering of primary & secondary sludge generated from ETP-1.
- The analysis result of collected samples are presented below:

Table 2: Samples collected from ETP and MEE for low TDS effluent

Parameters	Equalization tank of low TDS ETP	RO -1 feed (Outlet of secondary clarifier)	RO - 1 reject	ETP outlet i.e. polisher RO permeate	MEE-I feed	MEE-I condensate	MEE-I reject
pH	8.22	7.10	7.36	7.70	6.74	9.45	8.59
BOD	2780	182	485	03	1220	5.5	1700
COD	10300	934	2784	15	5909	53	20495
TS	--	--	--	--	46848	272	124452
TSS	1629	223	514	11	--	--	--
TDS	6592	6152	14088	708	--	--	--
PO ₄ -P	0.33	-	-	0.63	--	--	--
Colour	30	-	-	BDL	--	--	--
Phenol	30.7	-	-	0.36	--	--	--
Sulphide	08	-	-	1.3	--	--	--
Cyanide	1.89	-	-	0.28	--	--	--
Oil & Grease	9	-	-	BDL	--	--	--
Arsenic	BDL	-	-	BDL	--	--	--
Cadmium	BDL	-	-	BDL	--	--	--
Chromium	0.11	-	-	BDL	--	--	--
Copper	BDL	-	-	BDL	--	--	--
Iron	13.02	-	-	0.21	--	--	--
Lead	0.03	-	-	BDL	--	--	--
Manganese	0.23	-	-	BDL	--	--	--
Nickel	0.17	-	-	BDL	--	--	--

[Handwritten signatures and initials]

[Handwritten signature]

Zinc	6.60	-	-	BDL	--	--	--
Antimony	0.04	-	-	BDL	--	--	--
Cobalt	0.17	-	-	BDL	--	--	--
Selenium	BDL	-	-	BDL	--	--	--
Vanadium	BDL	-	-	BDL	--	--	--
Bio-reactor 1	MLSS : 6059 mg/l; MLVSS : 5116 mg/l						
Bio-reactor 2	MLSS : 4810 mg/l; MLVSS : 4148 mg/l						

(all parameters are in mg/L except pH and colour)

(Colour in PCU)

Table 3: Samples collected from equalization tank of high TDS effluent

Parameter	Equalization tank of high TDS effluent
pH	5.84
BOD (mg/l)	39300
COD (mg/l)	60795
TS (mg/l)	--
TSS (mg/l)	2022
TDS (mg/l)	118200
PO ₄ -P (mg/l)	1.16
Colour (PCU)	87
Sulphide (mg/l)	5.6
Arsenic (mg/l)	0.03
Cadmium (mg/l)	BDL
Chromium (mg/l)	0.13
Copper (mg/l)	BDL
Iron (mg/l)	2.33
Lead (mg/l)	BDL
Manganese (mg/l)	0.32
Nickel (mg/l)	0.05
Zinc (mg/l)	298.08
Antimony (mg/l)	BDL
Cobalt (mg/l)	BDL
Selenium (mg/l)	0.03
Vanadium (mg/l)	BDL

- The joint team collected sample from storm water drain, which was intentionally blocked by the unit near the boundary wall of the premises through sand bags and sluice gate.
- The analysis report is presented below:

Table 4: Samples collected from storm water drain

Parameter	pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)	Oil & Grease (mg/l)
Analysed value	5.49	2554	835	41	1840	BDL

6.2 Sewage Treatment system

- The unit has installed 2 nos. of STPs of capacity 100 KL and 70 KL respectively based on Moving Bed Biofilm Reactor (MBBR) technology for treatment of domestic wastewater generated within process area and residential colony of the unit.
- Effluent samples were collected from inlet and outlet of both STPs to assess the performance. The analysis result of collected samples are as below:

Table 5: Samples collected from STP outlet

Parameter	STP1 (100 KL)		STP 2 (70 KL)		Discharge standard	
	Inlet	outlet	inlet	outlet	Consented	As per NGT order dated 30-04-2019
pH	6.95	7.06	6.88	6.30	-	5.5 - 9.0
BOD (mg/l)	14	4.9	165	7.2	30	10
COD (mg/l)	66	15	405	33	250	50
TSS (mg/l)	19	BDL	92	11	100	20
TDS (mg/l)	344	460	688	836	-	-
NH ₄ -N (mg/l)	-	2.0	-	4.0	-	-
PO ₄ -P (mg/l)	2.62	5.51	2.58	3.72	-	-
Total Coliform (MPN/100ml)	-	02	-	46	-	-
Fecal Coliform (MPN/100ml)	-	<1.8	-	2	-	230
STP 1 Bio-reactor : MLSS (mg/l): 1710 mg/l ; MLVSS : 1268 mg/l						
STP 2 Bio-reactor : MLSS (mg/l): 464 mg/l ; MLVSS : 402 mg/l						

- The joint team also collected the ground water sample from borewell within the premises. The analysis report is presented below:

Table 6: Samples collected from borewell within the premises

Parameters	Borewell within premises	BIS IS 10500:2012 (Permissible limit in absence of alternative source)
pH	7.7	6.5-8.5
Colour	BDL	15
COD	BDL	-
TDS	234	2000
Cl ⁻	18	1000
F	0.3	1.5
SO ₄	BDL	400
NO ₃ -N	1.8	45
As	BDL	0.05
Cd	BDL	0.003
Co	BDL	-
Cr	BDL	0.05
Cu	BDL	1.5
Fe	0.04	0.3
Mn	0.01	0.3
Ni	BDL	0.02
Pb	BDL	0.01
Sb	BDL	-
Se	BDL	0.01
V	BDL	-
Zn	BDL	15

(all parameters are in mg/L except pH and colour)

(Colour in PCU)

7.0 Observation on the Water consumption of the unit & Analysis result of sample collected from storm water drain.

7.1 Observation on the Water consumption of the unit

- As per logbook data, average fresh water withdrawal from borewells 793.5 KLD, which is within the permitted quantity of withdrawal (1455 KLD) as per the previous NOC from CGWA, which expired on dated 14.11.2019.

(Signatures)

7.2 Observation on the Analysis result of sample collected from storm water drain.

- The storm water drain provided within the premises was found blocked and full of wastewater near the boundary wall of the premises through sand bags and sluice gate. The drain carried wastewater with some odour of chemical. Provision for transfer of collected wastewater to ETP was not available at site.

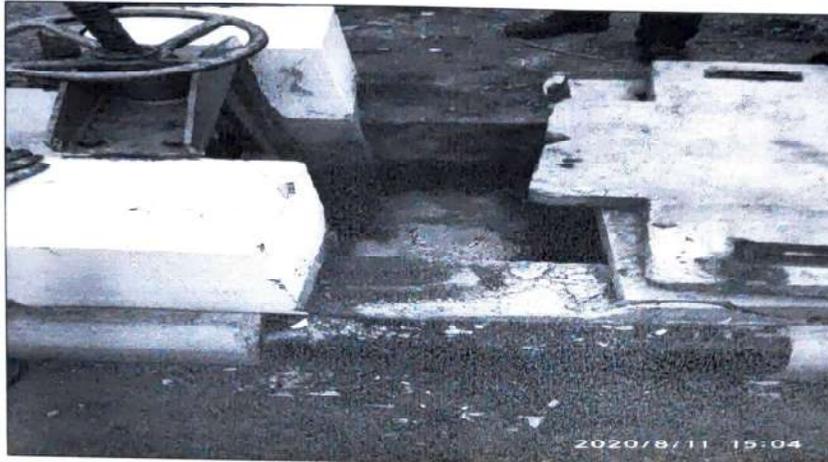


Figure 3: Wastewater blocked in storm water drain

- Analysis results of water samples collected from storm water drain indicate that the water flowing through the drain having significant amount of pollutants. The pH value was found as 5.49, COD value 2544 mg/L, BOD value 835 mg/L, TSS value 41 mg/L and TDS value 1840 mg/L.
- The low pH value and high level of BOD, COD, TSS and TDS indicates that the trade effluent is being discharged through storm water drain.

8.0 Effluent/Emission/Solid & Haz. Waste Management System

8.1 Observations on Effluent Treatment Plant (ETP)

- During inspection, the ETP for low TDS stream was found in operation, whereas effluent management system for high TDS stream was non-operational due to insufficient quantity of effluent.
- As per data provided, average generation of high TDS effluent is 21.91 KL per day and the and effluent is treated through MEE & Vapour Thin Film Dryer (VTFD) in batch mode.
- Based on 3 months logbook data, the average quantity of effluent reaching to ETP provided for low TDS is 239.83 KL per day.
- The unit has provided the flow meter at inlet point of ETP for low TDS effluent. During visit the totalizer reading was 56744 m³ and instantaneous flow was recorded as 10.4 m³/hr which is equivalent to 249.6 m³/day.
- The unit was operating at 0.68 MT per day production on the day of inspection, which is about 40% of consented production capacity. Hence effluent generation was less compared to that could have been generated by operating the production at consented capacity.

- The unit has also provided the flow meter at inlet point of ETP for high TDS effluent. During visit the totalizer reading was 10010.6 m³ and no instantaneous flow was observed.
- High TDS effluent and RO reject feed into MEE of 100 KL and MEE reject/concentrate is feed into VTFD (24 KL capacity).
- Total 280 KL of treated effluent from ETP for low TDS, high TDS and STPs are utilized in cooling tower as makeup water after being treated through RO system as per logbook data.
- Flow meters are installed at both ETPs and logbook for the same is maintained by the unit.
- The incinerator installed for management of salt from ATFD and VTFD. During visit the incinerator was found non-operational.
- Representative of the unit informed that the incinerator is not in operation for the last 5 months and it is under maintenance.
- Salt from ATFD and VTFD is being sent to Ramky Enviro Engineers Limited.

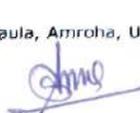
8.2 Observations on Sewage Treatment Plants (STPs)

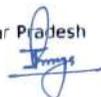
- Unit has installed two STPs of 100 KL and 70 KL capacity consists of Collection cum Equalization tank, Aeration tank, Settling tank, Clear water collection tank, Activated Carbon Filter and Multi Grade Filter as Tertiary Treatment units for the treatment of domestic wastewater.
- As reported by the unit representative the treated sewage is used for horticulture purposes and for cooling tower make up water within the premises.
- Both STPs were found operational during visit. STP of 100 KL capacity was operational at 53.51 KL per day and STP of 70 KL capacity was operational at 44.44 KL per day.
- The unit has permission to discharge (recycled in process/used in irrigation) maximum 80 KL domestic wastewater, whereas unit is discharging (recycling in process/used in irrigation) about 97.95 KL of treated domestic wastewater, which is violation of consented condition.
- BOD level at inlet of STP 1 at residential colony was found very low and indicating dilution of water. MLSS value in aeration tanks of both the STPs were found low compared to ideal value of 2500-3000 mg/l and indicating the unstabilised condition of aeration tank.
- The unit has installed flow meter at inlet and outlet point of both STPs and logbook for the same is maintained.

8.3 Existing Emission Management System (Air Pollution and Chlorine vapour extraction system)

8.3.1 Emission Management System at Boiler

- The unit has installed two oil fired boiler of 10 TPH capacity each and using low Sulphur heavy stock (LSHS) as fuel for steam generation. Bothe the boilers have common stack.











- The height of the boiler stack is 45 meters and sampling port was provided at 20 meter height from ground level.
- The unit has provided monkey ladder with stack of the boiler, which is not as per the CPCB guidelines.
- Online Continuous Emission Monitoring System (OCEMS) for online monitoring of parameters such as SPM, SO₂ and NO_x has been installed.
- Stack was monitored by UPPCB and the monitoring result is as below:

Table 7: Monitoring of boiler stack

Parameters	Monitored value	OCEMS value	Emission standard
SPM (mg/NM ³)	97.75	75	150
SO ₂ (mg/NM ³)	185	00	600
NO _x (mg/NM ³)	95.4	82	300

8.3.2 Emission Management System at HCl tank

- Unit has provided two tanks of 40 KL capacity each for the storage of 30% concentrated liquid HCl.
- To trap the acid mist emission from these tanks, the unit has installed alkali wet scrubber to trap the acid mist and neutralize it. During inspection, the wet scrubber was found in operational condition.
- The Scrubbed water is collected in a collection tank and pumped to ETP provided for low TDS. A by-pass line to storm water drain was observed in the collection tank during visit. Although, no discharged/by-pass was observed during visit.
- The stack height of the wet scrubber was 10 meters from the ground level.
- Monitoring of acid mist was carried out during inspection by UPPCB and monitoring result is as below:

Table 8: Monitoring of stack attached to wet scrubber at HCl tank

Parameters	Monitored value	General emission standard
HCl vapour (in mg/NM ³)	1.06	35

- Ambient air monitoring was also carried out within the premises at three locations. The concentrations of PM₁₀, SO₂ and NO_x as per monitoring report of UPPCB are presented below in table-9.

Table 9: Ambient air quality monitoring

Parameters	Monitoring location			Standard
	Administrative building	Multi purpose plant-2	Material gate	
PM ₁₀ (µg/m ³)	71.53	73.79	78.49	100
SO ₂ (µg/m ³)	21	23	25	80
NO _x (µg/m ³)	26	35	33	80

- As per Action Taken Report dated 09-06-2020 from UPPCB, the unit was inspected by joint team of SDM Amroha, Assistant Director Industry, Moradabad; Chief Fire Officer Amroha and UPPCB on dated 09-06-2020, against the complaint

for incident of gas leakage from M/s Teva API (India) Pvt. Ltd. on dated 7-06-2020 (**Annexure-VIII**).

- ✓ During visit the wet scrubber attached to HCl tank was found non-operational and the unit representatives were unable to make it operational during the visit. It was concluded that unit was unable to control the emission of HCl vapour on dated 07-06-2020 and the incident of gas leakage is confirmed.
- ✓ Show cause notice was issued to M/s Teva API (India) Pvt. Ltd. by UPPCB on dated 11-06-2020 for violation of conditions mentioned in Consent to operate issued to unit.
- In response to the show cause notice dated 11-06-2020 issued to the unit by UPPCB, the unit submitted its reply on 26-06-2020 to UPPCB and denied about any incident of gas leakage in the unit on dated 07-06-2020 as reported by Chief fire officer, Amroha.

8.4 Solid & Hazardous Waste Management

- The unit possesses the Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for generation, collection, utilization, storage and disposal of 19 types of Hazardous Waste with validity upto 13.10.2022. Authorization is placed at **Annexure-VI**.
- Out of 19 types of Hazardous wastes (as per Haz. Waste Authorization issued by UPPCB to the unit on 14-10-2017), the unit has provided the quantity of 16 types of hazardous waste generated and disposed off from April, 2019 to 31 March 2020 is tabulated as table 10.

Table 10: Details of Hazardous wastes generation and disposal

S.No.	Type of Hazardous Waste	Category of Waste	Opening Balance (MT)	Quantity (MT) generated	Quantity (MT) disposed off
1.	Process residue and wastes	28.1	2.2	496.5	497.6
2.	Concentrated or evaporation residue	37.3	20	846.9	858.2
3.	Spent Carbon	28.3	1.671	21	22.2
4.	Spent organic solvent	28.6	6.21	21.9	18.5
5.	Chemical sludge (ETP)	35.3	7.3	436.2	436.05
6.	Incineration Ash	37.2	2.529	40	39.6
7.	Expired/Discarded drugs	28.5	1.37	35.96	35.9
8.	Off specification products	28.4			
9.	Distillation residue	36.1	0	12.88	12.19
10.	Oil & Grease skimming	35.4	0	0.125	0.125
11.	Paint and ink sludge/residue	19	0	0	0
Other recyclable wastes					
12.	Used Oil (Kg)	20	965	1470	1540
13.	E Waste (Kg)	18	4683	400	3600
14.	Lead acid battery (kg)	17	460	1000	0

[Handwritten signatures]

[Handwritten signature]

[Handwritten signature]

15.	Insulated Copper wire scrap	7	0	0	0
16.	Empty drums, containers etc (Nos.)	33.1	100	29215	29212

- Details about the generation and disposal of 3 types of wastes namely spent catalyst, spent ion exchange resin containing toxic metals and spent carbon or filter medium were not provided by the Unit.
- Unit has provided form 4, form 6 and form 10 for management of Hazardous waste and E-wastes. Hazardous wastes is sent to authorized TSDF facility namely, M/s Ramky Enviro Engineers Limited, Unit- U P Waste management Project, Akbarpur, Kanpur Dehat, Uttar Pradesh. And E-Waste is sent to HIN Green E-waste recycling Pvt. Ltd., 17/18, S-28 square complex, garh road, Meerut, UP. Copy of the agreement with TSDF facility is placed at **Annexure-VII**.

9.0 Conclusions

1. Unit was found non-compliant w.r.t. discharge of untreated/ partially treated effluent through storm water drain.
2. The wastewater quality in storm water drain having odour of chemical and significant amount of pollutants. The pH value was found as 5.49, COD- 2544 mg/L, BOD- 835 mg/L, TSS- 41 mg/L, TDS- 1840 mg/L indicates partially treated/untreated trade effluent is being discharged through it.
3. Unit has provided by-pass line to storm water drain in scrubbed water collection tank at wet scrubber provided near HCl storage tank.
4. Gas cylinders containing Ammonia gas, Hydrogen Bromide gas and Hydrochloric acid gas used by the unit were found placed in well-ventilated place under covered shed.
5. As per joint inspection carried out by SDM Amroha, Assistant Director Industry, Moradabad; Chief Fire Officer Amroha and UPPCB on dated 09-06-2020, unit was unable to control the emission of HCl vapour on dated 07-06-2020 due to non-operational condition of wet scrubber attached to HCl tank and the incident of gas leakage took place.
6. Monitoring data of boiler stack, HCl tank and ambient air quality was within the permissible norms and does not reflect the emission of toxic gases during visit on 11-08-2020.
7. Chemicals dosing in ETP, such as dosing of coagulant, flocculants were done either manually or with pumps in uncontrolled manner.
8. Unit has 2 nos. of borewell to meet the fresh water requirement. Average fresh water withdrawal from borewells is 793.5 KL per day. Flow meter was found installed at both borewells and logbook for withdrawal of ground water is maintained by the unit.
9. Unit does not have valid NOC from CGWA for abstraction of ground water. The NOC was expired on 14.11.2019 and unit has applied for renewal of the same on 14.10.2019.

10. Till date of inspection i.e. 11-08-2020, NOC for withdrawal of ground water is not obtained by the unit. Hence, it can be concluded that, the unit does not have valid permission for withdrawal of ground water.
11. Considering the ground water quality of Gajraula, CGWA shall assess the renewal applications of M/s Teva API (India) Pvt. Ltd. and shall decide whether the unit shall be allowed to abstract the ground water or not. CGWA shall decide in accordance to the Hon'ble NGT.
12. Environmental compensation (EC) for illegal withdrawal of ground water shall be levied by CGWA, where ground water of the area is already deteriorated to "over exploited" category.
13. The ladder facility for stack emission monitoring provided with stack of boiler is not as per CPCB guidelines.
14. The sample collected from borewell within the premises indicates that the underground water is within permissible norms as per BIS standard.
15. BOD level at inlet of STP 1 at residential colony was very low and indicating dilution with water. MLSS value in aeration tanks of both the STPs were found 1710 mg/L in STP-1 and 464 mg/l in STP-2 compared to desired value of 2500-3000 mg/l and indicating the unstabilised condition of aeration tank.
16. The unit is discharging (recycled in process/used in irrigation) 97.95 KL of treated sewage which is more than the consented capacity of 80 KL, which is violation of consented condition.
17. Adequacy of ZLD system for effluent treatment and reuse of treated effluent could not be established, since the unit was operating at production of 0.68 MT/day against consented (calculated) 1.77 MT/day.
18. The final treated effluent (RO permeate) is used as make up water for cooling tower showed compliance w.r.t. effluent discharge norms prescribed under Environment (Protection) Rules, 1986.
19. Dedicated energy meters were installed at ETP, RO, MEE, ATFD and STPs and logbook for same has been maintained.
20. OCEMS at boiler stack was found installed and connected with the CPCB server. Spiral staircase with railing shall be provided with stack for monitoring of stack emissions.
21. There was significant difference in data generated by OCEMS and monitoring carried out by the joint team on 11-08-2020.
22. Record of all types of hazardous and other wastes generated and disposed is not maintained by the Unit.

10.0 Recommendations

1. Unit was found non-compliant w.r.t. discharge of untreated/ partially treated effluent through storm water drain and violating the condition of ZLD.
2. Unit shall make sure that no untreated/partially treated effluent and seepage/run-off from the industrial process area discharged into storm water drain.



3. Unit shall strictly follow the conditions laid down in consent to operate issued by UPPCB.
4. The unit should carry out adequacy assessment of ZLD system at operational capacity of 1.77 MT/day, by a reputed Government technical institute.
5. Monitoring data of boiler stack, HCl tank and ambient air quality does not reflect the emission of toxic gases during visit on 11-08-2020. However, joint inspection on dated 09-06-2020 by SDM Amroha, Assistant Director Industry, Moradabad; Chief Fire Officer Amroha and UPPCB on dated 09-06-2020 due to non-operational condition of wet scrubber attached to HCl tank, unit was unable to control the emission of HCl vapour on dated 07-06-2020 and the incident of gas leakage took place.
6. Unit shall make sure, the air pollution control devices provided work efficiently and no such incidence of leakage of gas occurs in future due to negligence of operation and maintenance.
7. Unit shall get renewal of NOC from CGWA for abstraction of ground water.
8. Unit shall maintain record for generation and disposal of all types of hazardous wastes generated within the premises.
9. Facility for dosing and mixing of alum and polyelectrolyte shall be provided in separate tanks.
10. Ladder facility with stack shall be provided as per CPCB guidelines.
11. Regular calibration of OCEMS attached to boiler shall be ensured.

11.0 Photographs



Fig.1: Entrance gate

Sl. No.	Category	Waste Name	Quantity	Validity From	Validity Till
1	19.1	Process Residue and Wastes	10000	01/01/2020	31/12/2020
2	19.2	Spent Catalyst	10000	01/01/2020	31/12/2020
3	19.3	Spent Solvent	10000	01/01/2020	31/12/2020
4	19.4	Spent Acid	10000	01/01/2020	31/12/2020
5	19.5	Spent Alkali	10000	01/01/2020	31/12/2020
6	19.6	Spent Inorganic	10000	01/01/2020	31/12/2020
7	19.7	Spent Organic	10000	01/01/2020	31/12/2020
8	19.8	Spent Solids	10000	01/01/2020	31/12/2020
9	19.9	Spent Liquors	10000	01/01/2020	31/12/2020
10	19.10	Spent Gases	10000	01/01/2020	31/12/2020
11	19.11	Spent Sludges	10000	01/01/2020	31/12/2020
12	19.12	Spent Ashes	10000	01/01/2020	31/12/2020
13	19.13	Spent Char	10000	01/01/2020	31/12/2020
14	19.14	Spent Catalyst	10000	01/01/2020	31/12/2020
15	19.15	Spent Solvent	10000	01/01/2020	31/12/2020
16	19.16	Spent Acid	10000	01/01/2020	31/12/2020
17	19.17	Spent Alkali	10000	01/01/2020	31/12/2020
18	19.18	Spent Inorganic	10000	01/01/2020	31/12/2020
19	19.19	Spent Organic	10000	01/01/2020	31/12/2020
20	19.20	Spent Solids	10000	01/01/2020	31/12/2020
21	19.21	Spent Liquors	10000	01/01/2020	31/12/2020
22	19.22	Spent Gases	10000	01/01/2020	31/12/2020
23	19.23	Spent Sludges	10000	01/01/2020	31/12/2020
24	19.24	Spent Ashes	10000	01/01/2020	31/12/2020
25	19.25	Spent Char	10000	01/01/2020	31/12/2020
26	19.26	Spent Catalyst	10000	01/01/2020	31/12/2020
27	19.27	Spent Solvent	10000	01/01/2020	31/12/2020
28	19.28	Spent Acid	10000	01/01/2020	31/12/2020
29	19.29	Spent Alkali	10000	01/01/2020	31/12/2020
30	19.30	Spent Inorganic	10000	01/01/2020	31/12/2020
31	19.31	Spent Organic	10000	01/01/2020	31/12/2020
32	19.32	Spent Solids	10000	01/01/2020	31/12/2020
33	19.33	Spent Liquors	10000	01/01/2020	31/12/2020
34	19.34	Spent Gases	10000	01/01/2020	31/12/2020
35	19.35	Spent Sludges	10000	01/01/2020	31/12/2020
36	19.36	Spent Ashes	10000	01/01/2020	31/12/2020
37	19.37	Spent Char	10000	01/01/2020	31/12/2020
38	19.38	Spent Catalyst	10000	01/01/2020	31/12/2020
39	19.39	Spent Solvent	10000	01/01/2020	31/12/2020
40	19.40	Spent Acid	10000	01/01/2020	31/12/2020
41	19.41	Spent Alkali	10000	01/01/2020	31/12/2020
42	19.42	Spent Inorganic	10000	01/01/2020	31/12/2020
43	19.43	Spent Organic	10000	01/01/2020	31/12/2020
44	19.44	Spent Solids	10000	01/01/2020	31/12/2020
45	19.45	Spent Liquors	10000	01/01/2020	31/12/2020
46	19.46	Spent Gases	10000	01/01/2020	31/12/2020
47	19.47	Spent Sludges	10000	01/01/2020	31/12/2020
48	19.48	Spent Ashes	10000	01/01/2020	31/12/2020
49	19.49	Spent Char	10000	01/01/2020	31/12/2020
50	19.50	Spent Catalyst	10000	01/01/2020	31/12/2020
51	19.51	Spent Solvent	10000	01/01/2020	31/12/2020
52	19.52	Spent Acid	10000	01/01/2020	31/12/2020
53	19.53	Spent Alkali	10000	01/01/2020	31/12/2020
54	19.54	Spent Inorganic	10000	01/01/2020	31/12/2020
55	19.55	Spent Organic	10000	01/01/2020	31/12/2020
56	19.56	Spent Solids	10000	01/01/2020	31/12/2020
57	19.57	Spent Liquors	10000	01/01/2020	31/12/2020
58	19.58	Spent Gases	10000	01/01/2020	31/12/2020
59	19.59	Spent Sludges	10000	01/01/2020	31/12/2020
60	19.60	Spent Ashes	10000	01/01/2020	31/12/2020
61	19.61	Spent Char	10000	01/01/2020	31/12/2020
62	19.62	Spent Catalyst	10000	01/01/2020	31/12/2020
63	19.63	Spent Solvent	10000	01/01/2020	31/12/2020
64	19.64	Spent Acid	10000	01/01/2020	31/12/2020
65	19.65	Spent Alkali	10000	01/01/2020	31/12/2020
66	19.66	Spent Inorganic	10000	01/01/2020	31/12/2020
67	19.67	Spent Organic	10000	01/01/2020	31/12/2020
68	19.68	Spent Solids	10000	01/01/2020	31/12/2020
69	19.69	Spent Liquors	10000	01/01/2020	31/12/2020
70	19.70	Spent Gases	10000	01/01/2020	31/12/2020
71	19.71	Spent Sludges	10000	01/01/2020	31/12/2020
72	19.72	Spent Ashes	10000	01/01/2020	31/12/2020
73	19.73	Spent Char	10000	01/01/2020	31/12/2020
74	19.74	Spent Catalyst	10000	01/01/2020	31/12/2020
75	19.75	Spent Solvent	10000	01/01/2020	31/12/2020
76	19.76	Spent Acid	10000	01/01/2020	31/12/2020
77	19.77	Spent Alkali	10000	01/01/2020	31/12/2020
78	19.78	Spent Inorganic	10000	01/01/2020	31/12/2020
79	19.79	Spent Organic	10000	01/01/2020	31/12/2020
80	19.80	Spent Solids	10000	01/01/2020	31/12/2020
81	19.81	Spent Liquors	10000	01/01/2020	31/12/2020
82	19.82	Spent Gases	10000	01/01/2020	31/12/2020
83	19.83	Spent Sludges	10000	01/01/2020	31/12/2020
84	19.84	Spent Ashes	10000	01/01/2020	31/12/2020
85	19.85	Spent Char	10000	01/01/2020	31/12/2020
86	19.86	Spent Catalyst	10000	01/01/2020	31/12/2020
87	19.87	Spent Solvent	10000	01/01/2020	31/12/2020
88	19.88	Spent Acid	10000	01/01/2020	31/12/2020
89	19.89	Spent Alkali	10000	01/01/2020	31/12/2020
90	19.90	Spent Inorganic	10000	01/01/2020	31/12/2020
91	19.91	Spent Organic	10000	01/01/2020	31/12/2020
92	19.92	Spent Solids	10000	01/01/2020	31/12/2020
93	19.93	Spent Liquors	10000	01/01/2020	31/12/2020
94	19.94	Spent Gases	10000	01/01/2020	31/12/2020
95	19.95	Spent Sludges	10000	01/01/2020	31/12/2020
96	19.96	Spent Ashes	10000	01/01/2020	31/12/2020
97	19.97	Spent Char	10000	01/01/2020	31/12/2020
98	19.98	Spent Catalyst	10000	01/01/2020	31/12/2020
99	19.99	Spent Solvent	10000	01/01/2020	31/12/2020
100	19.100	Spent Acid	10000	01/01/2020	31/12/2020

Fig.2: Hazardous waste data display at entrance gate

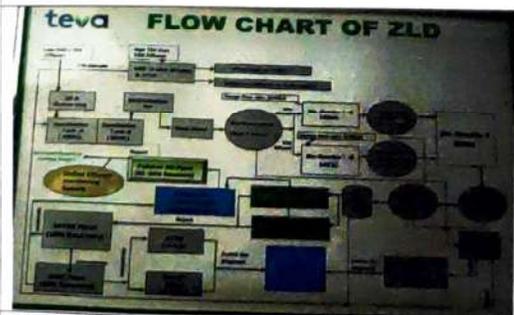


Fig.3: ZLD flow diagram for industrial effluents



Fig.4: Low TDS inlet equalization tank



Fig.5: High TDS inlet equalization tank



Fig.6: Polisher RO permeate i.e. final ETP outlet recycled to cooling tower



Fig.7: Cooling tower



Fig.8: ETP outlet OC EMS display



Fig.9: HCl gas storage tanks (2 Nos.) of 40KL each



Fig.10: Wet scrubber



Fig.11: Wet scrubber wastewater collection tank



Fig.12: Oil & Grease observed in storm water drain



Fig.13: Arrangement for bypassing wastewater generated from wet scrubber into storm water drain



Fig.14: Storm water drain found filled with wastewater



Fig.15: Borewell-1 flow meter

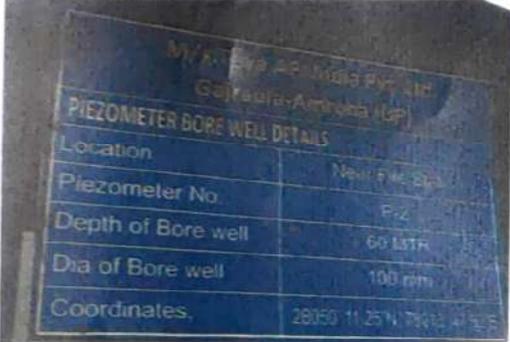


Fig.16: Borewell-2 flow meter display

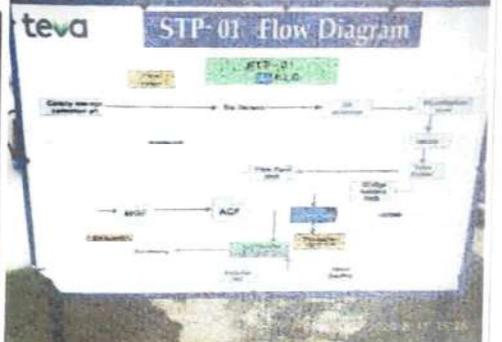


Fig.17: Piezometer borewell details



Fig.18: STP-1 flow diagram



Fig.19: STP-1 inlet flow meter

Fig.20: STP-1 outlet flow meter

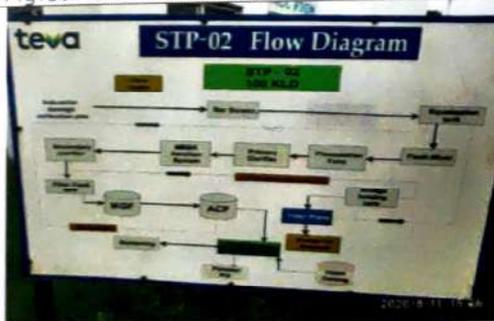


Fig.21: STP-2 flow diagram

Fig.22: STP-2 inlet flow meter



Fig.23: STP-2 outlet flow meter

Fig.24: Sample sealing and signature in presence of unit representative

[Handwritten signatures and initials]

12.0 Signature of the inspecting officials

Date of Inspection : 11.08.2020

Name of the inspecting officers	Designation	Signature
1. Sh. J. P Maurya	RO, UPPCB Bijnor	
2. Dr. R. K. Singh	Scientist- 'D', CPCB	
3. Sh. A. K. Sharma	AEE, UPPCB Bijnor	
4. Sh. Vipin Kumar	RA-III, CPCB	
5. Sh. Ankit Shukla	SRF, CPCB	

List of Raw Material		
Name of the Raw Material / Chemicals	Trade Name	Consumption of Raw Material per unit of output during the current financial year (MTH)
1 IBA (Iso butyle Alcohol)	IBA (Iso butyle Alcohol)	0.019
2 Acetonitrile	Acetonitrile	0.044
3 Acetone	Acetone	0.044
4 DIPEA (Diisopropylethylamine)	DIPEA (Diisopropylethylamine)	0.008
5 Ethyl Acetate	Ethyl Acetate	0.211
6 Ethanol	Ethanol	0.056
7 Hexane	Hexane	0.063
8 IPA	Iso-propylalcohol	0.047
9 MEK	Methyl ethyl ketone	0.035
10 n-Heptane	n-Heptane	0.035
11 SPEA	S-Phenyl Ethyl amine	0.001
12 THF (Tetra hydro furan)	THF (Tetra hydro furan)	0.163
13 Toluene	Toluene	0.362
14 Butanol	Butanol	0.002
15 Methanol	Methanol	0.263
16 MEK (Methyl Ethyle Ketone)	MEK (Methyl Ethyle Ketone)	0.033
17 Absolute ALCOHOL	Absolute ALCOHOL	0.141

S.N

TEVA API INDIA PVT. LTD.

 Authorised Signatory

18	Denaturated Alcohol	Denaturated Alcohol	0.150
19	DMF	N,N dimethyl formamide	0.033
20	DNS (De Natured Sprite)	DNS (De Natured Sprite)	0.014
21	Ethyle ACETATE	Ethyle ACETATE	0.183
22	Formaldehyde	Formaldehyde	0.020
23	Hexane	Hexane	0.063
24	IPA (Iso Propyle Alcohol)	Iso propylalcohol	0.028
25	MDC (Methylene Di chloride)	MDC (Methylene Di chloride)	0.057
26	MEK (Methyl Ethyle Ketone)	Methyl Ethyl ketone	0.033
27	N-Hexane	N-Hexane	0.021
28	THF (Tetra hydro furon)	THF (Tetra hydro furon)	0.130
29	N- Butanol	N- Butanol	0.007
30	TEA	Tri ethylamine	0.019
31	DMSO	Dimethyl sulfoxide	0.010
32	Cyclohexane	Cyclohexane	0.022
33	Ammonia Gas	Ammonia Gas	0.007
34	Turbogriagnard Reagent in THF	Isopropylmagnesium chloride lithium chloride complex solution	0.001
35	(R)-2-METHYL-CBS- OXAZABOROLIDINE	(R)-2-METHYL-CBS- OXAZABOROLIDINE	0.001
36	MDEB in THF	Methoxydiethylborane in THF	0.001
37	Hydrogen Bromide GAS	Hydrogen Bromide GAS	0.009
38	HYDROCHLORIC ACID GAS	HYDROCHLORIC ACID GAS	0.010

39	AMMONIA HYDROXIDE 25%	AMMONIA HYDROXIDE 25%	0.013
40	METHYL IODIDE (TECH)	METHYL IODIDE (TECH)	0.001
41	NITRIC ACID	NITRIC ACID	0.001
42	HYDROBROMIC ACID 40%	HYDROBROMIC ACID 40%	0.003
43	HYDROGEN PEROXIDE SOLUTION 40 %	HYDROGEN PEROXIDE SOLUTION 40 %	0.001
44	FORMIC ACID	FORMIC ACID	0.061
45	ACETIC ACID	ACETIC ACID	0.080
46	Hydro Chloric Acid	Hydro Chloric Acid	0.021
47	CAMPBOR SULFONIC ACID	CAMPBOR SULFONIC ACID	0.001
48	CAUSTIC SODA FLAKES	CAUSTIC SODA FLAKES	0.010
50	CITRIC ACID	CITRIC ACID	0.002
51	CMH DI ACID	3-ISOBUTYLGLUTARIC ACID	0.001
52	TRIFLUOROACETIC ACID 98%	TRIFLUOROACETIC ACID	0.004
53	SPIRO HCL(99%)	2-butyl-1,3- diazspiro[4,4]non-1-en-4- 4,5,6,7-	0.001
54	T T P HCL	tetrahydrothieno[3,2- c]pyridine hydrochloride	0.001
55	3-ISOBUTYLGLUTARIC ACID	3-ISOBUTYLGLUTARIC A	0.042
56	BENZOIC ACID	BENZOIC ACID	0.000
57	(R)-5-BROMO-3-[(1- METHYL-2-PYRRO	(R)-5-BROMO-3-[(1- METHYL-2-PYRRO	0.001
58	(S)-N,N-DIMETHYL-3-(2- THIENYL)-	(S)-N,N-DIMETHYL-3-(2- THIENYL)-	0.011
59	1-(3- DIMETHYLAMINOPROPYL)-	1-(3- DIMETHYLAMINOPROPYL)	0.001

60	1-(7-bromo-9,9-difluoro-9H-fluor	1-(7-bromo-9,9-difluoro-9H-fluor	0.001
61	10%PALLADIUM ON CHARCOAL	10%PALLADIUM ON CHARCOAL	0.001
62	19-TBPO	tert-butyl (R)-3-((tert-butyl(dimethylsilyloxy)-6-(dimethoxyphosphoryl)-5-	0.001
63	2-BUTYL-4(5)-CHLORO-5(4) IMIDAZO	2-BUTYL-4(5)-CHLORO-5(4) IMIDAZO	0.001
64	2-HYDROXY PRPYL ETHER CELLULOSE	2-HYDROXY PRPYL ETHER CELLULOSE	0.001
65	3-CHLORO-1-(4-NITROPHENYL)-5,6-D	3-CHLORO-1-(4-NITROPHENYL)-5,6-D	0.001
66	4 AMINO-2 METHYL-10-H THIENO	4 AMINO-2 METHYL-10-H THIENO	0.001
67	4-(4-Fluorobenzoyl)butyric acid	4-(4-Fluorobenzoyl)butyric acid	0.002
69	4-HYDROXY BENZALDEHYDE (99%)	4-HYDROXY BENZALDEHYDE (99%)	0.001
70	5,6-DIMETHOXY-1-INDANONE(98.5%)	5,6-DIMETHOXY-1-INDANONE(98.5%)	0.001
72	ACTIVATED CARBON	ACTIVATED CARBON	0.002
75	AEROPERL SILICA	(NORIT CARBON E AEROPERL SILICA	0.002
76	AMMONIUM CHLORIDE	AMMONIUM CHLORIDE	0.002
78	AMMONIUM FORMATE	AMMONIUM FORMATE	0.001
79	ANHYDROUS ALUMINIUM	ANHYDROUS ALUMINIUM	0.001
80	B H T	Butylated hydroxytoluene	0.000
81	BARIIUM HYDROXIDE (94%)	BARIIUM HYDROXIDE (94	0.008
82	BENZOIC ACID	BENZOIC ACID	0.001

83	C L A P	2-(2-(2-amino-6-chloro-9H-purin-9-yl)ethyl)propane-1,3-diyldiacetate	0.001
84	CALCIUM ACETATE	CALCIUM ACETATE MON	0.001
85	CALCIUM CHLORIDE	CALCIUM CHLORIDE	0.002
86	CALCIUM HYDROXIDE 95.0 %	CALCIUM HYDROXIDE 95.0 %	0.001
87	CHLORO[(R)-(+)-2,2'-BIS(DIP(98%))	CHLORO[(R)-(+)-2,2'-BIS(DIP(98%))	0.003
88	CYANO ACETAMIDE	CYANO ACETAMIDE	0.001
89	CYTAM	methyl 2-(1-(mercaptomethyl)cyclopropyl)acetate	0.001
90	DIMETHYLAMINOPYRIDINE	4-DIMETHYLAMINOPYRID	0.001
91	D M S O	Dimethyl sulfoxide	0.013
93	DI KETONE	5,6 dimethoxy-2-(pyridine-4-carboxy)indane-1-one	0.003
94	DICYCLOHEXYL CARBODIIMIDE	DICYCLOHEXYL CARBODIIMIDE	0.002
95	DIHYDROBENZOFURAN-5-ACETIC ACID	DIHYDROBENZOFURAN-5-ACETIC ACID	0.001
96	DIMETHYLGLYOXIME	DIMETHYLGLYOXIME	0.001
97	D-LACTAM (95%)	cis-(+)-3-(hydroxy)-2-(4-methoxyphenyl)- 2,3-	0.001
98	D-TRIPTOPHAN METHYL ESTER H(99%)	methyl D-tryptophanate hydrochloride	0.002
99	ENO CARBON	ENO CARBON	0.002
100	EZE-10 and EZE -8	5-(4-fluorophenyl)-5-oxopentanoic acid	0.002

	FPP-ALDEHYDE ((4-(4-	N-(4-(4-fluorophenyl)-5-	
102	FLUOROPHEN	formyl-6-	0.001
103	HYFLOW	HYFLOW	0.003
105	IMIDAZOL	IMIDAZOL - LR Grade	0.001
106	IODINE	IODINE (TECH)	0.001
107	LITHIUM ALUMINIUM HYDRIDE PELLET	LITHIUM ALUMINIUM HYDRIDE PELLET	0.003
108	LITHIUM BROMIDE PURIFIED	LITHIUM BROMIDE PURIFIED	0.001
109	LITHIUM CHLORIDE ANHYDROUS LR GR	LITHIUM CHLORIDE ANHYDROUS LR GR	0.001
110	LITHIUM HYDR OXID	LITHIUM HYDR OXID	0.003
112	L-VALINE METHYL ESTER HCL	L-VALINE METHYL ESTER HCL	0.008
113	MBB- Br	5-(4-(bromomethyl)-[1,1'- biphenyl]-2-yl)-1-trityl-1H- tetrazole	0.001
114	MKT	(R,E)-1-(3-(2-(7- chloroquinolin-2- yl)vinyl)phenyl)-3-(2-(2- hydroxypropan-2- yl)phenyl)propan-1-ol	0.001
115	N-(TRIPHENYLMETHYL)-5-(4-	N-(TRIPHENYLMETHYL)-5-	0.001
116	NADP - NA2	NADP - NA2	0.002
117	NEO PENTYL GLYCOL	2,2-dimethylpropane-1,3- diol	0.010
118	N- HYDROXYBENZOTRIAZOLE	N- HYDROXYBENZOTRIAZ OLE	0.001
119	NMPP	1-methyl-3-phenylpiperazin	0.001

120	OXALIC ACID DIHYDRATE(99%)	OXALIC ACID DIHYDRATE(99%)	0.008
121	P H B R	Pyridine hydrobromide	0.001
122	P T S C	Para toluene sulfonyl chlor	0.001
123	PALLADIUM ACETATE(3375-31-3)	PALLADIUM ACETATE(3375-31-3)	0.002
124	PALLADIUM HYDROXIDE ON CARB(20%)	PALLADIUM HYDROXIDE ON CARB(20%)	0.001
125	PALLADIUM ON CHARCOAL	PALLADIUM ON CHARCOAL	0.001
126	PB0-BUTO-AM	PB0-BUTO-AM	0.002
127	PHENOL	PHENOL	0.001
128	PHENYL VINYL SULPHONE(5535-48-8)	PHENYL VINYL SULPHONE(5535-48-8)	0.001
129	PIPERONAL (95%)	PIPERONAL (95%)	0.003
130	POTASSIUM BI CARBONATE	POTASSIUM BI CARBONATE	0.001
131	POTASSIUM CARBONATE ANYD.	POTASSIUM CARBONATE ANYD.	0.001
132	POTASSIUM FLUORIDE	POTASSIUM FLUORIDE	0.002
133	POTASSIUM HYDROXIDE	POTASSIUM HYDROXIDE	0.001
135	POTASSIUM TERT- BUTOXIDE	POTASSIUM TERT- BUTOXIDE	0.001
136	PTSA	Para toluene sulfonic acid	0.001
139	SILICA GEL (230-400 MESH)	SiO2	0.002
140	Silyl Ester - TIOC ROUTE DRY	Silyl Ester - TIOC ROUTE DRY	0.001
141	SILYL ESTER (76%)	SILYL ESTER (76%)	0.000
142	SODIUM AZIDE	SODIUM AZIDE	0.009
143	SODIUM BI CARBONATE	SODIUM BI CARBONATE	0.012
144	SODIUM BI CARBONATE -	SODIUM BI CARBONATE	0.002
145	SODIUM BI SULPHITE	SODIUM BI SULPHITE	0.002

146	SODIUM BOROHYDRIDE	SODIUM BOROHYDRIDE	0.013
147	SODIUM CARBONATE ANHY.	SODIUM CARBONATE ANHY.	0.003
148	Sodium Cyanide	Sodium Cyanide	0.027
149	SODIUM CHLORIDE	SODIUM CHLORIDE	0.014
150	SODIUM CHLORIDE - IP	SODIUM CHLORIDE - IP	0.033
151	SODIUM META BI SULPHITE	SODIUM META BI SULPHITE	0.007
152	SODIUM METHOXIDE	SODIUM METHOXIDE	0.010
153	SODIUM NITRITE	SODIUM NITRITE	0.014
154	SODIUM SULPHATE ANHYD.	SODIUM SULPHATE ANHYD.	0.006
155	SODIUM SULPHITE	SODIUM SULPHITE	0.001
156	SODIUM TERT BUTOXIDE	SODIUM TERT BUTOXID	0.001
157	T R B	T R B	0.003
158	TBRE	tert-butyl (3R,5S,E)-7-(4-(4-fluorophenyl)-6-isopropyl-2-(N-methylmethylsulfonamido)pyrimidin-5-yl)-3,5-dihydroxyhept-6-enoate	0.002
159	TERT-BUTYL-DIMETHYL CHLOROSILANE	TERT-BUTYL-DIMETHYL CHLOROSILANE	0.005
160	TETRA BUTYL AMMONIUM FLURIDE (T)	TETRA BUTYL AMMONIUM FLURIDE (T)	0.002
161	TETRA BUTYL AMMONIUM HYDROGEN	TETRA BUTYL AMMONIUM HYDROGEN	0.001
162	TRIETHYL AMINE HCL	TRIETHYL AMINE HCL	0.002
163	TRIETHYL BENZYL AMMONIUM CH(98%)	TRIETHYL BENZYL AMMONIUM CH(98%)	0.002
164	TRIPHENYLPHOSPHINE	TRIPHENYLPHOSPHINE	0.000
165	TRITYL IRBESARTAN (S)	TRITYL IRBESARTAN (S)	0.001

166	Z)-ETHYL 2-CHLORO-2-(2-(4-METHOX	Z)-ETHYL 2-CHLORO-2-(2-(4-METHOX	0.000
167	METHOX		
167	ZINC CHLORIDE	ZINC CHLORIDE	0.003
168	(S)- PHENYL ETHYL AMINE	(S)- PHENYL ETHYL AMINE	0.001
169	1,1,3,3-TETRAMETHYL DISILOXANE	1,1,3,3-TETRAMETHYL DISILOXANE	0.002
170	1,2-DIMETHOXY ETHANE	1,2-DIMETHOXY ETHANE	0.002
171	1-FLUORONAPHTHALENE	1-FLUORONAPHTHALENE	0.008
172	4-METHOXY PHENYLE ACETONITRILE	4-METHOXY PHENYLE ACETONITRILE	0.001
173	4-METHYL-2-PENTANOL	4-METHYL-2-PENTANOL	0.001
174	ACETIC ANHYDRIDE	ACETIC ANHYDRIDE	0.011
175	BENZYL BROMIDE	BENZYL BROMIDE	0.000
176	BENZYLAMINE	BENZYLAMINE	0.000
177	BF 3	BF 3	0.010
178	BORANE DIMETHYLSULPHIDE COMPLEX	BORANE DIMETHYLSULPHIDE COMPLEX	0.002
179	C P B M	methyl 2-bromo-2-(2-chlorophenyl)acetate	0.002
181	CYTAM	methyl 2-(1-(mercaptomethyl)cyclopropyl)acetate	0.004
182	D M A	Di methyl amine	0.007
183	DIMETHYL METHYL PHOSPHONATE	DIMETHYL METHYL PHOSPHONATE	0.001
185	DIMETHYLAM ETHYL HCL 65%	DIMETHYLAM ETHYL HCL 65%	0.002
187	ETHYL ACETATE - LR GRADE	ETHYL ACETATE - LR GRADE	0.006
188	ETHYL BROMOACETATE	ETHYL BROMOACETATE	0.000
189	ETHYLCHLOROFORMATE	ETHYLCHLOROFORMATE	0.016
191	H M D S	Bis(trimethylsilyl)amine	0.001

242	Ethoxy methylene Cyanoacetate	Ethoxy methylene Cyanoacetate	0.001
243	Hydrazine Hydrate	Hydrazine Hydrate	0.001
244	Raney Nickel	Raney Nickel	0.001
245	Sodium Hydride	Sodium Hydride	0.001
246	Venlafaxine Base	1-(2-(dimethylamino)-1-(4-methoxyphenyl)ethyl)cyclohexan-1-ol	0.002
247	Urea	Urea	0.002
248	Paraformaldehyde	Paraformaldehyde	0.001
249	Morpholine	Morpholine	0.001
250	Zink Dust	Zink Dust	0.001
251	Triazolo Pyridinone	Triazolo Pyridinone	0.001
252	Trazodone Base	Trazodone Base	0.001
253	C3	C3	0.001
254	Sodium Cyanate	Sodium Cyanate	0.001
255	Imidazole	Imidazole	0.001
256	SFA -16	(S)-methyl 2-aminopropanoate hydrochloride (2R,3R,4S,5S,6R)-2-[[2S,3S,4S,5R)-3,4-dihydroxy-2,5-bis(hydroxymethyl)oxolan-2-yl]oxy-6-(hydroxymethyl)oxane-3,4,5-triol	0.001
257	Sucrose	(hydroxymethyl)oxane-3,4,5-triol	0.001
258	Potato starch	Potato starch	0.001

Product Details (Bulk Drugs and Intermediate - 620 MT/Year) Teva API India Pvt. Ltd. , Gajraula- U.P			
S.N	API/Bulk Drug		Intermediate
	Products Name	Category (Therapeutic Use)	Intermediate Product Name Category (Therapeutic Use)
1	Olanzapine	Seizophrenia	Clopidogrel CSA – Salt - Intermediate Angina/Heart
2	Montelukast sodium	Asthma	Venlafaxine Free base, Antidepressant
3	Pioglitazone HCl,	diabetes	Duloxetine –Maleate Antidepressant
4	Valsartan	Blood Pressure	ZLD IAA1-Imidazoleacetic Acid bone diseases
5	Trityl Losartan	Blood Pressure	DBFET CL Edema
6	Diltiazem HCl	Angina/Heart	Hydroxy NMPP Antidepressant
7	Eletriptan HBr/PTSA	Migrain	Sertaline Mandelate Antidepressant
8	Clarithromycin	Antimicrobial	Bimatoprost intermediate Glucoma
9	Irbesartan	Blood Pressure	Latanoprost intermediate Glucoma
10	Sertaline Hydrochloride	Antidepressant	TRP-5 Travoprost intermediate Glucoma
11	Caspofungin	Antifungal	(1R, 3R)-methyl -1-(benzo[d] [1, 3] dioxol-6-yl)-2-(2-chloroacetyl) Blood Pressure
12	Famciclovir	Antiviral	Eletriptan PTSA Migrain
13	Pregabalin/Crude	Epilepsi	CLP-8 psoriasis
14	Ezitamibe	Anti cholesterol	Diene Alzheimer
15	Apixaban	Blood clot	Saxagliptin Int. Diabetes
16	Simvastatin	Anticholesterol	Intermediate of Raltegravir HIV
17	Aza– Erithromycin	Antimicrobial	Cobistat Intermediate HIV
18	Quetiapine fumrate	Bipolar disorder	Moc – K Side Chain of Raltegravir HIV
19	Clopidogril Bisulphate	Angina/Heart	TBRE Anticholesterol
20	Varenicline	Anti smoking	C-6 Blood Pressure

21	Atorvastatin Sodium	Anticholesterol	HA		Parkinson
22	Losartan	Blood Pressure	SDIPAMP Tartrate		Asthma
23	Fluvastatin Sodium	Anticholesterol	Pregabalin Crude		Epilepsi
24	Ticagrelor	Angina/Heart	Piperazinyl di benzothiazepine di hydrochloride		psoriasis
25	Desferoterodine Succinate	Anti muscarinic			
26	Sofosbuvir	Hepatitis C			
27	Edoxaban tosylate	Blood Clot			
28	Migalastat HCL	Fibriod			
29	Prilocaine	Local Anesthesia			
30	Docosanol,	Antipyretic			
31	Sitagliptin Phosphate/ Maleate /Sulfate	Diabetes			
32	Empagliflozin	Diabetes			
33	Carbidopa/HA	Parkinson			
34	Safinamide	Parkinson			
35	Tadalafil	Blood Pressure			
36	Metoprolol Succinate	Blood Pteasure			
37	Fluoxetine HCL	Antidepressant			
38	Methyl Dopa/C6	Blood Pressure			
39	Pentaprazol Sodium	Stomach Acid			
40	Furosemide	Endema			
41	Vortioxetine Benzoate	Antidepressant			
42	Allopurinol	Uric Acid			
43	Labetalol HCL	Blood Pressure			
44	Linagliptin	Diabetes			
45	Venlafaxine HCL	Antidepressant			
46	Nitrofurantoin	Antibiotic			
47	Molidone HCL	Mood disorder			
48	Trazodon	Antidepressant			
49	Olmesartan Medoxomil	Blood Pressure			
50	Letemovir	Antibiotic			
51	Solfenacin Succinate	Endema			
52	Ferric Citrate	Kidney stones			
53	Niraparib Tosylate	Anticancer			
54	Sucroferric Oxhydroxide	Kidney stones			
55	Baloxavir marboxil	Antipyretic			

56	Venetoclax	Anticancer		
57	Acalabrutinib	Anticancer		
58	Ivosidininib	Anticancer		
59	Telmisartan	Blood Pressure		
60	Cilostazol	Analgesic		
61	Tenofovir Disoproxil Fumarate	HIV		
62	Flupirtine Maleate	Analgesic		
63	Rilpivirine HCL	HIV		
64	Prasugrel Base	Angina/Heart		
65	Ledipasvir	Hepatitis C		
66	Ledipasvir Solid Dispersion	Hepatitis C		
67	Cobicistat	HIV/AIDS		
68	Lesinurad	High blood uric acid		
69	Elbasvir	Hepatitis C		
70	Grezoprevir	Hepatitis C		
71	Idalopirdine	Alzheimer's disease		
72	Anacitrapib	Anticholesterol		
73	Azithromycin	antibiotic		
74	Dabigartan Etexilate Mesylate	Anticoagulant		
75	Phenyl Piracetam	Antidepressant		
76	Rosuvastatine /TBRE	Anticholesterol		
Total Production =			Bulk Drugs and Intermediate	
			620 MT / Year	

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
68215/UPPCB/Bijnore(UPPCBRO)/CTO/water/J
YOTIBA PHULE NAGAR/2019

Dated : 04/06/2020

To ,

Shri VISHWAJEET NANDKEOLYAR
M/s MS TEVA API INDIA PVT LTD
Plot No A-2/1 , A-2/2 , UPSIDC , Industrial area , Gajraula - U.P.,AMROHA,244235
JYOTIBA PHULE NAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. MS TEVA API INDIA PVT LTD

Reference Application No :6135304

Dated :04/06/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MS TEVA API INDIA PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Amit

Digitally signed by
Amit Chandra
Date: 2020.06.04
17:07:14 +05'30'

Chandra

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Bijnore for information and to ensure the compliance of the
conditions imposed in the consent order.

Amit

Digitally signed by
Amit Chandra
Date: 2020.06.04
17:07:29 +05'30'

Chandra

Chief Environment Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.MS TEVA API INDIA PVT LTD vide

Dated : 04/06/2020

Consent Order No. 6135304/ Water

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Bulk drugs and intermediate .
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	80KLD(recycled in process, used in irrigation)	STP
2	Industrial	370 KLD (ZLD)	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100mg/l
2	BOD	30mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	80KLD(Recycled in process, used in irrigation on land)

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	ZLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This Consent to Operate Water is valid for production of Bulk drugs and Intermediate 620 MT per annum.
2. Domestic effluent 80 KLD, shall be treated through 02 STPs and treated water shall be used for irrigation on land and also as makeup water in cooling tower.
3. Industrial effluent 370 KLD shall be treated in Zero Liquid Discharge based ETP with Reverse Osmosis Plant (I&II), MBRE, MEE (I&II), VTFD , Agitated Thin Film Dryer(ATFD) and Sludge decanter units. Unit shall operate and maintain mass flow meters and totalizer at inlet and outlet of MEE, Flow meter at feed line of Dryer and proper logbook shall be maintained
4. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
5. Unit must obtain NOC for withdrawal of groundwater from competent authority or arrange for water needed in the process from valid sources within 03 months failing which the the consent shall automatically stand revoked. Unit must obtain registration under Section 10/ Section 11 of The Uttar Pradesh Ground Water (Management and Regulation) Act 2019.
6. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
7. National Emission Standards for Organic Chemicals Manufacturing Industry issued by Ministry vide GSR 608(E) dated 21.07.2010 and amended from time to time shall be followed.
8. Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
9. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986, viz. 75 dBA(day time) and 70 dBA(night time).
10. Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement)Rules 2016 and shall obtain authorization for disposal of hazardous waste.
11. Unit shall install the board showing daily environmental statement ie chemicals used in the treatment of effluent , flow meter reading , hazardous waste generated and send to TSDF etc.at the main gate of the unit.
12. Unit shall comply with the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
13. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
14. Unit shall submit treated effluent of STP and ETP and ground water quality monitoring report done by MoEF & CC approved laboratory in every 3 months.
15. Unit shall comply to the direction issued by Hon'ble Supreme Court in Writ no. 418/98 Imtiyaz Ahmad V/s Govt of India and others.
16. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid

Amit

Chandra

Digitally signed
by Amit Chandra
Date: 2020.06.04
17:07:42 +05'30'

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

U.P. Pollution Control Board

CONSENT ORDER

**Ref No. - 68214/UPPCB/Bijnore(UPPCBRO)/CTO/air/JYOTIBA
PHULE NAGAR/2019**

Dated : 04/06/2020

To ,

Shri VISHWAJEET NANDKEOLYAR
M/s MS TEVA API INDIA PVT LTD
Plot No A-2/1 , A-2/2 , UPSIDC , Industrial area , Gajraula - U.P.,AMROHA,244235
JYOTIBA PHULE NAGAR

**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. MS TEVA API INDIA PVT LTD**

Reference Application No. 6135255

Dated : 04/06/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MS TEVA API INDIA PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

**Amit
Chandra**

Digitally signed by Amit Chandra
Date: 2020.06.04 17:09:11 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

**Enclosed : As above
(condition of consent):**

**Copy to: Regional Officer UPPCB Bijnore for information and to ensure the compliance of the
conditions imposed in the consent order.**

**Amit
Chandra**

Digitally signed by Amit
Chandra
Date: 2020.06.04
17:09:26 +05'30'

Chief Environment Officer

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Bulk drugs and intermediate .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Incinerator for the disposal of Hazardous waste	hazardous waste	2	Particulate Matter	spray drier and dust collector and stack height of 30 meter from ground level
2	DG sets of 1000KVA and 1000KVA	Diesel	3	Particulate Matter	stack height of 6.5 meter above the roof of nearest building.
3	oil fired boilers of 10 TPH and 10TPH	LSHS-9000KG/Day	1	Particulate Matter	common stack of 45 meter from ground level

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	150mg/NM3
2	2	Particulate Matter	50mg/NM3
3	3	Particulate Matter	As per Environment (Protection) Rules 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

1. This Consent to Operate Air is valid for production of Bulk drugs and Intermediate.
2. Unit shall maintain and operate Air pollution control system regularly and ensure that stack emissions are within the prescribed norms.
3. Furnace oil is not allowed as a fuel.
4. Oil fired boilers of 10 TPH and 10TPH, fuel is LSHS (Low Sulpher Heavy Stock) 9000Kg/Day, shall be equipped with common stack of 45 meter.
5. Incinerator for the disposal of Hazardous waste shall be equipped with spray drier and dust collector and stack height of 30 meter from ground level.
6. DG sets of 1000KVA and 1000KVA are equipped with canopy and stack height of 6.5 meter above the roof of nearest building.
7. Unit shall operate and maintain the installed alkali scrubber at different air vent lines of batch reactors.
8. Unit shall maintain and operate properly the installed online emission monitoring system and maintain the records, and ensure the connectivity to the servers of CPCB and UPPCB.
9. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
10. Unit shall comply with the provisions of Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
11. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
12. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
13. Unit shall submit the ambient air quality report and stack monitoring report of the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis.
14. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
15. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy seasons by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
16. Unit shall comply with the direction issued by Hon'ble Supreme Court in Writ no. 418/98 Imtiyaz Ahmad V/s Govt of India and others.
17. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

Amit
Chandra
Digitally signed
by Amit Chandra
Date: 2020.06.04
17:09:39 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

Annexure-IV



MEMBER SECRETARY

File No:- 21-4/1440/UP/IND/2017- 1975

NOC No:- CGWA/NOC/IND/ORIG/2017/2872

To

✓ M/s Teva API India Pvt. Ltd.
A-2, A-2/1, A-2/2, UPSIDC, Industrial Area,
Block Gajraula, District Amroha,
Uttar Pradesh – 244235

केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास एवं
गंगा संरक्षण मंत्रालय
भारत सरकार

Central Ground Water Authority
Ministry of Water Resources
River Development & Ganga Rejuvenation
Government of India

Date :-

04 DEC 2017

Sub:- NOC for ground water withdrawal to M/s Teva API India Pvt. Ltd. in respect of their existing Pharmaceuticals manufacturing unit located at A-2, A-2/1, A-2/2, UPSIDC, Industrial Area, Town Gajraula (NP), Block Gajraula, District Amroha, Uttar Pradesh – reg.

Refer to your application on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide their recommendations dated 31/07/2017 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to M/s Teva API India Pvt. Ltd. in respect of their existing Pharmaceuticals manufacturing unit located at A-2, A-2/1, A-2/2, UPSIDC, Industrial Area, Town Gajraula (NP), Block Gajraula, District Amroha, Uttar Pradesh. The NOC is, however subject to the following conditions:-

1. The firm may abstract **1,455 cu.m/day** (and not exceeding **5,31,075 cu.m/year**) of ground water, through existing two (2) tube wells only. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA. **The bore wells to be modified as per guidelines enclosed in Annexure.**
2. All the wells to be fitted with water meter by the firm at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, atleast once in a month. The ground water quality to be monitored twice in a year during pre- monsoon and post- monsoon periods.
3. **M/s Teva Api India Pvt. Ltd.** shall, in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow implement ground water recharge measures atleast to the tune of **2,68,355 cu.m/year** as proposed, for augmenting the ground water resources of the area within six months from the date of issue of this letter. **Recharge measures shall be taken up by the firm outside the plant premises.** Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The photographs of the recharge structures after completion of the same are to be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification and under intimation to this office.

West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi - 110066

Tel : 011-26175362, 26175373, 26175379 Fax : 011-26175369

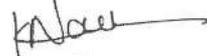
Website : www.cgwb.gov.in, www.mowr.gov.in

स्वच्छ सुरक्षित जल - सुन्दर खुशहाल कल

CONSERVE WATER - SAVE LIFE

TEVA API INDIA PVT. LTD.
Authorised Signatory

5. The firm at its own cost shall install two (2) piezometers fitted with digital water level recorder having telemetry systems at suitable location and execute monthly ground water regime monitoring in and around the project area on regular basis in consultation with the Central Ground Water Board, Northern Region, Lucknow.
6. The ground water monitoring data in respect of S. No. 2 & 5 shall be submitted to Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.
7. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
8. Action taken report in respect of S. No. 1 to 7 shall be submitted to CGWA within one year period.
9. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.
10. This NOC is subject to prevailing Central/State Government rules/laws or Courts orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.
11. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
12. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.
13. This NOC is valid from 15/11/2017 till 14/11/2019.


Member Secretary

Copy to:

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh **with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the District Magistrate, District Amroha, Uttar Pradesh.**
2. The District Magistrate, District Amroha, Uttar Pradesh for necessary action.
3. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 31/07/2017.
4. TS to the Chairman, Central Ground Water Authority, Shram Shakti Bhawan, Rafi Marg, New Delhi.
5. Guard File 2017-18.


Member Secretary

803
EIN:599335851N INP:599505993350
9/ GAJRAULA 90 (244235)
Counter No:1.15/10/2019.12:00
To:REGIOWW .DIRECTOR
PIN:226021. Jankhoyan 90
From:TEVA API IN. GAJRAULA

India Post

TEVA

TAPI

Teva Active Pharmaceutical Ingredients

TAIL/GAJ/E&S/CGWA/2019/01

Date:14.10.2019

Member Secretary
Central Ground Water Authority
18/11, Jamnagar House, Man Singh
Road,
New Delhi-110011.
Ph. No. 011-23383561, 23383824
Fax 23382051

Subject: Application for Renewal of NOC for Ground Water withdrawal of existing Industrial unit "TEVA API INDIA PVT. LTD" located at A-2, A-2/1, A-2/2, UPSIDC, Industrial Area, Gajraula District- Amroha, UP 244235.

Ref: Online application- 21-4/1440/UP/IND/2017 - dated 11/10/2019

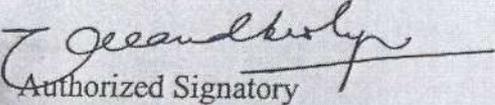
NOC No. :- CGWA/NOC/IND/ORIG/2017/2872

Dear Sir,

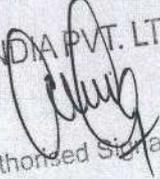
We are herewith submitting NOC renewal application for ground water withdrawal of existing Industrial unit "TEVA API INDIA PVT. LTD" located at A-2, A-2/1, A-2/2, UPSIDC, Industrial Area, Gajraula District- Amroha, UP., in prescribed format along with online application and other necessary documents for your kind consideration.

Thanking you

For TEVA API INDIA PVT LTD.
Gajraula


Authorized Signatory

TEVA API INDIA PVT. LTD.


Authorized Signatory

Documents:- (Annexure 1 to 16)

- Area Specific Plantation - Annexure -1
- Domestic Water School Sanitation – Annexure – 2

Teva API India Private Limited
A-2, A-2/1, A-2/2 UPSIDC Industrial Area, Bijnor Road, Gajraula - 244 235, District : Amroha (Uttar Pradesh) India. Tel : +91-5924-252591, 92, 93 Fax: +91-5924-252590
Regd Office: M-34, Saket, New Delhi - 110017
Page 1 of 2
CIN : U74899DL2002PTC138679



TAIL/GAJ/E&S/CGWA/2020/05

Date: 17.03.2020

To,

Regional Director
Central Ground Water Board
Northern Region, Bhujal Bhawan,
Sector – B, Sitapur Road Yojana
Lucknow – 226021 (UP)

Subject: Renewal of NOC for Ground Water withdrawal of existing Industrial unit “TEVA API INDIA PVT. LTD” located at A-2, A-2/1, A-2/2, UPSIDC, Industrial Area, Gajraula District- Amroha, U.P - 244235.

Ref: Online application- 21-4/1440/UP/IND/2017 - dated 11/10/2019

NOC No. :- CGWA/NOC/IND/ORIG/2017/2872 valid up to 14.11..2019 .

Dear Sir,

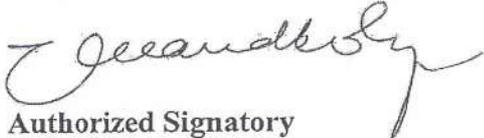
We had submitted our online application to your good office on 11.10.2019 for renewal of NOC for ground water withdrawal of existing Industrial unit “TEVA API INDIA PVT. LTD” located at A-2, A-2/1, A-2/2, UPSIDC, Industrial Area, Gajraula District- Amroha, UP., in prescribed format along with online application and other necessary documents.

We would like to inform you that our NOC No. CGWA/NOC/IND/ORIG/2017/2872, which was valid up to 14.11.2019, is not renewed till date, request you to kindly renew our NOC.

We will be highly thankful to you.

Thanking you

For TEVA API INDIA PVT LTD. Gajraula



Authorized Signatory

प्रेषक / DESPATCHER
केन्द्रीय जल बोर्ड
Central Ground Water Board (N.R.)
भुजल भवन, सेक्टर-बी,
सितापुर रोड योजना,
लखनऊ, Lucknow-226021

CC:- Member secretary CGWA New Delhi.

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Application For Renewal of NOC)**

Application Number : 21-4/1440/UP/IND/2017

Applied For Renewal : 1st

8). Authorization :

S.No	Attachment Name	File Name
1	Hazardous waste Authorization	Hazardous waste authorization.pdf
2	water Consent	Water Consent Valid Upto December 2019.pdf

9). Extra Attachment :

No Attachment Found!

10). Compliance to the Condition prescribed in the NOC

S.No.	Conditions given in NOC	Attachments		
		S.No.	Attachment Name	File Name
1	Area Specific Plantation	1	Pic of Tree Plantation	Tree Plantation.pdf
2	Domestic Water School Sanitation	1	School Sanitation	Deatils of CSR work 2018.pdf
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	1	Pre monsoon ground water testing report	Ground Water Report _April 2019.PDF
		2	Post monsoon ground water testing report	Ground water Report _ June 2019.pdf
		3	Pre monsoon ground water report Jan. 2019	SGS Jan 2019.pdf
4	Maintenance of recharge structures	1	Maintenance of Recharge structure - Copy of P.O	Maintenance of recharge structure PO.pdf
		2	Maintenance of Recharge structure P.O 2	Maintenance of Recharge structure PO 2 .pdf
5	Number of Pizometers as per NOC and Water Level Record	1	Piezometer Records	Details of PIEZOMETERS.pdf
6	Number of Tubewells Borewales as per NOC	1	Bore well details	Two Nos Borewell details.pdf
7	Pizometer fitted with AWLRs with telemetry as per NOC	1	Pizometer fitted with AWLRs	Details of PIEZOMETERS.pdf
8	Quantum of Groundwater as per NOC	1	Year wise Ground water consumption	Ground water consumption 2017 to 2019.pdf
9	Recharge through ponds	1	Recharge through ponds	Rain water harvesting and Artificial Recharge .pdf
10	Recycle and reuse of water	1	ETP Treatment and water recycling system	TEVA Effluent Treatment and water recycling system.pdf
		2	ETP Process writeup	ETP Process writeup.pdf
11	RWH and AR structures implemented	1	RWH AND AR	Rain water harvesting and Artificial Recharge .pdf

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Application For Renewal of NOC)**

Application Number : 21-4/1440/UP/IND/2017

Applied For Renewal : 1st

12	Submission of Compliance report to the Region	1	Action Taken Report	Action Taken Report.pdf
13	Water conservation measures	1	Water Conservation measures adopted by M/s Teva	Water Conservation Measures .pdf
14	Water Security Plan of villages	1	Water Security Plan of villages	Water Security Plan for Village.pdf
15	Well monitored around the plant premises	1	Borewell water testing report	SGS Jan 2019.pdf
		2	Borewell testing report June	Drinking water June 2019.pdf
16	Wells fitted with water meter and its Record	1	Bore well meter reading 2017 to 2019	Water Consumption report 2017 to 2019.pdf

11). Compliance to the Condition prescribed in the NOC - Other

S.No.	Conditions given in NOC	Attachments		
		S.No.	Attachment Name	File Name

12). Bharat Kosh Reciept (Porcessing Fee):

S.No	Attachment Name	File Name
1	Bharat Kosh Receipt	TransactionReceipt.pdf

Date :

Name & Signature of the applicant

Place :

(With official seal)

Associated User : munishvarsingh

Submitted By User : munishvarsingh

Submission Date : 11/10/2019

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

803
EIN: 0599335851N (UP: 49850599335851)
SP: GAJRAULA SO (244235)
Counter No: 1.15/10/2019.12:00
To: REGIONAL DIRECTOR
PIN: 226021, Jankipuram SO
From: TEVA API INDIA, GAJRAULA

India Post

TEVA

TAPI

Teva Active Pharmaceutical Ingredients

TAIL/GAJ/E&S/CGWA/2019/01

Date: 14.10.2019

Member Secretary
Central Ground Water Authority
18/11, Jamnagar House, Man Singh
Road,
New Delhi-110011.
Ph. No. 011-23383561, 23383824
Fax 23382051

Subject: Application for Renewal of NOC for Ground Water withdrawal of existing Industrial unit "TEVA API INDIA PVT. LTD" located at A-2, A-2/1, A-2/2, UPSIDC, Industrial Area, Gajraula District- Amroha, UP 244235.

Ref: Online application- 21-4/1440/UP/IND/2017 - dated 11/10/2019

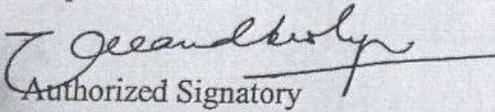
NOC No. :- CGWA/NOC/IND/ORIG/2017/2872

Dear Sir,

We are herewith submitting NOC renewal application for ground water withdrawal of existing Industrial unit "TEVA API INDIA PVT. LTD" located at A-2, A-2/1, A-2/2, UPSIDC, Industrial Area, Gajraula District- Amroha, UP., in prescribed format along with online application and other necessary documents for your kind consideration.

Thanking you

For TEVA API INDIA PVT LTD.
Gajraula


Authorized Signatory

Documents:- (Annexure 1 to 16)

- Area Specific Plantation - Annexure -1
- Domestic Water School Sanitation - Annexure - 2

Teva API India Private Limited
A-2, A-2/1, A-2/2 UPSIDC Industrial Area, Bijnor Road, Gajraula - 244 235, District : Amroha (Uttar Pradesh) India. Tel : +91-5924-252591, 92, 93 Fax: +91-5924-252590
Regd Office: M-34, Saket, New Delhi - 110017
Page 1 of 2
CIN : U74899DL2002PTC138679

TAIL/GAJ/E&S/CGWA/2020/05

Date: 17.03.2020

To,

Regional Director
Central Ground Water Board
Northern Region, Bhujal Bhawan,
Sector – B, Sitapur Road Yojana
Lucknow – 226021 (UP)

Subject: Renewal of NOC for Ground Water withdrawal of existing Industrial unit “TEVA API INDIA PVT. LTD” located at A-2, A-2/1, A-2/2, UPSIDC, Industrial Area, Gajraula District- Amroha, U.P - 244235.

Ref: Online application- 21-4/1440/UP/IND/2017 - dated 11/10/2019

NOC No. :- CGWA/NOC/IND/ORIG/2017/2872 valid up to 14.11..2019

Dear Sir,

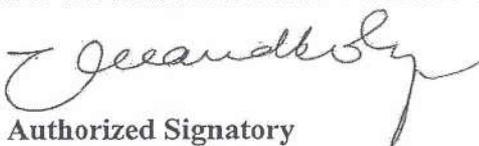
We had submitted our online application to your good office on 11.10.2019 for renewal of NOC for ground water withdrawal of existing Industrial unit “TEVA API INDIA PVT. LTD” located at A-2, A-2/1, A-2/2, UPSIDC, Industrial Area, Gajraula District- Amroha, UP., in prescribed format along with online application and other necessary documents.

We would like to inform you that our NOC No. CGWA/NOC/IND/ORIG/2017/2872, which was valid up to 14.11.2019, is not renewed till date, request you to kindly renew our NOC.

We will be highly thankful to you.

Thanking you

For TEVA API INDIA PVT LTD. Gajraula


Authorized Signatory

प्रेषक / DESPATCHER
केन्द्रीय जल बोर्ड
Central Ground Water Board (N.R.)
भुजल भवन, क्षेत्र-बी
सितापुर रोड योजना
लखनऊ, Lucknow-226021

CC:- Member secretary CGWA New Delhi.

TAIL/GAJ/E&S/CGWA/2020/05

Date: 17.03.2020

To,

Regional Director
Central Ground Water Board
Northern Region, Bhujal Bhawan,
Sector – B, Sitapur Road Yojana
Lucknow – 226021 (UP)

Subject: Renewal of NOC for Ground Water withdrawal of existing Industrial unit “TEVA API INDIA PVT. LTD” located at A-2, A-2/1, A-2/2, UPSIDC, Industrial Area, Gajraula District- Amroha, U.P - 244235.

Ref: Online application- 21-4/1440/UP/IND/2017 - dated 11/10/2019

NOC No. :- CGWA/NOC/IND/ORIG/2017/2872 valid up to 14.11..2019

Dear Sir,

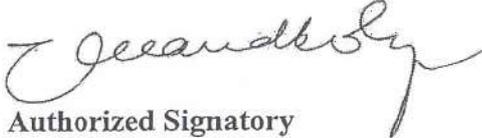
We had submitted our online application to your good office on 11.10.2019 for renewal of NOC for ground water withdrawal of existing Industrial unit “TEVA API INDIA PVT. LTD” located at A-2, A-2/1, A-2/2, UPSIDC, Industrial Area, Gajraula District- Amroha, UP., in prescribed format along with online application and other necessary documents.

We would like to inform you that our NOC No. CGWA/NOC/IND/ORIG/2017/2872, which was valid up to 14.11.2019, is not renewed till date, request you to kindly renew our NOC.

We will be highly thankful to you.

Thanking you

For TEVA API INDIA PVT LTD. Gajraula


Authorized Signatory

प्रेषक / DESPATCHER
केन्द्र प्रमुख जल बोर्ड
Central Ground Water Board (N.R.)
भुजल भवन, सेक्टर - बी
Ghujal Bhawan, Sector-B
सितापुर रोड योजना
Sitapur Road Yojana
लखनऊ, Lucknow-226021

CC:- Member secretary CGWA New Delhi.



UTTAR PRADESH POLLUTION CONTROL BOARD
T.C. 12 V, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW

Ref: H/03/17 C-7/Haz-03/17

Dated: 14-10-17

1. Number of authorisation and date of issue: 40/HAZ-03/17 Date as above.
2. Reference of application (No. and date):
- 3 M/s Teva API India Pvt. Ltd, A-2/1, A-2/2, UPSIDC, Industrial Area, Gajraula, Distt-Amroha is hereby granted an authorisation based on the enclosed signed inspection report for generation, storage & disposal of hazardous wastes as per following details.

S.No	Schedule-I Category No	Waste Details	Physical Characteristics	Qty MT/Annum	Final mode of disposal, recycle or reuse/SLF/Incineration
1	28.1	Process Residue and wastes	Solid	750 MT	TSD/Incinerator
2	28.2	Spent catalyst	Solid	40 MT	TSD/ Incinerator
3	28.3	Spent carbon	Solid	40 MT	TSD/ Incinerator
4	28.4	Off specification products	Solid	60 MT	TSD/ Incinerator
5	28.5	Date-expired products	Solid	60 MT	TSD/ Incinerator
6	28.6	Spent solvents	Liquid	260 KL	TSD/Incinerator/Recycle/Reuse
7	33.1	Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	Solid	40000 Nos	TSD/Incinerator/Recycle/Reuse
8	35.2	Spent ion exchange resin containing toxic metals	Solid	5 MT	TSD/ Incinerator
9	35.3	Chemical sludge from waste water treatment	Semi-Solid	500 MT	TSD/ Incinerator
10	35.4	Oil and grease skimming	Liquid	5 MT	TSD/ Incinerator
11	36.1	Any process or distillation residue	Semi-Solid	400 MT	TSD/ Incinerator
12	36.2	Spent carbon or filter medium	Solid	10 MT	TSD/ Incinerator
13	37.2	Ash from incinerator and flue gas cleaning residue	Solid	50 MT	TSD/ Incinerator
14	37.3	Concentration or evaporation residues	Solid	1000 MT	TSD/ Incinerator
Sl. No.	Schedule-IV SL. No	Waste Details	Physical Characteristics	Qty MT	Final mode of disposal, recycle or reuse/SLF/Incineration
15	7	Insulated Copper Wire Scrap or copper with PVC sheathing including ISRI-code material namely "Druid"	Solid	10 MT	Authorised Recycler
16	17	Used Lead acid battery including grid plates and other lead scrap/ashes/residues.	Solid	5 MT	Authorised Recycler
17	18	Components of waste electrical and electronic assemblies comprising accumulators and other batteries.	Solid	4 MT	Authorised Recycler
18	19	Paint and ink Sludge/residues	Liquid	10 MT	Authorised Recycler/TSD/
19	20	Used oil and waste oil	Liquid	10 MT	Authorised Recycler/TSD/

1. The authorisation shall be valid for a period of Five Year from the date of issue, if not suspended or cancelled earlier.
2. The authorisation is subject to the following general and specific conditions.

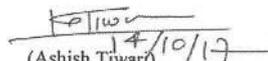
A. General conditions of authorisation:

 1. The authorisation shall comply with the provisions of Environment (Protection) Act 1986 and rules made thereunder.
 2. The authorisation or its renewal shall be produced for inspection at the request of an officer of the U.P. Pollution Control Board.
 3. The person authorised shall not rent lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the U.P. Pollution Control Board.
 4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorisation.
 5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
 6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
 7. It is the duty of the authorised person to take prior permission of the U.P. Pollution Control Board to close down the facility.

TEVA API INDIA PVT. LTD.

 Authorised Signatory

8. An application for the renewal of an authorisation shall be made in form 1, before its expiry as laid down in rule. It is further brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 shall be allowed to operate without valid authorisation. It is also provided in the same orders that industries which are not complying with the conditions of authorisation shall not be allowed to operate. Hence in case you fail to apply for authorisation, before its expiry or fail to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
9. Annual return shall be filled by June 30th for the period ensuring 31st March of the Year.
10. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
11. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
12. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
13. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
14. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
15. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
16. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorisation issued under the Rule - 7 of Hazardous and Other Wastes (Management & Transboundar Movement) Rules, 2016.
17. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
18. It is the mandatory duty of the authorised person to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
19. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
20. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
21. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
22. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
23. Details of raw material which is (Hazardous waste) and product along with quantity shall be sent with in a month.
24. You shall become the member of any common TSDF for S.L.F. (M/S U.P. Waste Management Project Kumbhi Kanpur Dehat or M/s Bharat Oil & Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat. permitted by U.P.P.C.B), and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifest (document of proof) within one/three month of this letter. The authorized incinerator is with M/s Bharat Oil Company, Sahibabad, Ghaziabad for oily waste and paint sludge only and common incinerator at Kumbhi, Kanpur Dehat, Uttar Pradesh for other incinerable wastes. The authorized incinerator is also with U.P. Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat.
25. You are required to store the hazardous waste safely and send it to TSDF/incinerator within Ninety days/Six months of its generation.
26. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to U.P.P.C.B. for each category of waste sent to TSDF/Incinerator.
27. Emission from the Common/Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act, 1986.


 (Ashish Tiwari)
 Member Secretary

Copy to:- Regional Officer, U.P. Pollution Control Board, Bijnor for information and necessary action.


 (Amit Chandra)
 Environmental Engineer (Incharge)
 Circle7



उत्तर प्रदेश UTTAR PRADESH

ER 237847

AGREEMENT

THIS AGREEMENT made on this 11th of July of the year 2019 between

M/s Uttar Pradesh Waste Management Project (A Division of RAMKY Enviro Engineers Ltd.) having UPPCB Consent for Establishment Order, Ref.: vide num.: - F01124/C-2/N.O.C./3337/06, dated 8th May, 2006 and Consent for operate number :- 881/C-2/Haz//596/2017, dated -5th June 2017 situated at Village - Kumbhi, Distt. - Kanpur ((Dehat), Uttar Pradesh - and having its Registered office at Ramky Towers, Grandiose, Anjaiah Nagar, Gachibowli, Hyderabad-32 (AP), (herein after called ("UPWMP") and represented by its Authorized Signatory, of the **FIRST PART** (which expression include their successors and assigns, unless such inclusion is inconsistent with the context or meaning thereof)

AND

M/s. Teva API India Pvt. Ltd., having their production units at Plot No. :- A - 2, A - 2/1, A - 2/2, UPSIDC, Gajraula, Distt: - Amroha (herein after referred to as the "GENERATOR") represented by its Authorized Signatory, of the **SECOND PART** (which expression include their successors and assigns, unless such inclusion is inconsistent with the context or meaning thereof).

WHEREAS the UPWMP has set up an engineered common facility to treat, store and dispose of Hazardous Waste as per the guidelines under "Hazardous & Other waste (Management and Transboundary movement) Rules - 2016" with authorization by UP Pollution Control Board.

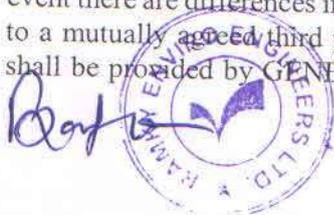
AND WHEREAS GENERATOR desires to get their Hazardous Waste, being generated at their production unit mentioned above as per their UP Pollution Control Board Authorization to be Collected, Transported, Treated, Stored and Disposed off, by utilizing the services of the UPWMP. Copy of Authorization is part of this Agreement.



-2-

NOW THEREFORE THOSE PRESENT WITNESSETH AND IT IS HEREBY DECLARED AND AGREED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS:

01. The Scope of service to be provided by the UPWMP is limited to Transport, Treat, Store and Dispose Hazardous Waste of the GENERATOR.
02. UPWMP shall dispose the Waste as per the mandate given to UPWMP, as it is a Common Facility catering to diverse Wastes. UPWMP shall follow Ministry of Environment & Forests, Central Pollution Control Board, UP Pollution Control Board specified rules & guidelines, along with future amendments, and adopting latest disposal technologies.
03. GENERATOR is registered as Member of UPWMP and has paid an amount of Rs. **9, 00,000/- (Rs. Nine Lakhs Only)** towards Membership Deposit as per the criteria mentioned in Annexure Item 01. The lifetime membership deposit is adjustable against Waste Disposal Charges only, in the event either party decides to terminate this agreement. Deposit will be applicable for minimum period of 5 years from date of signing the agreement. No interest/financial charges are applicable on the Membership Deposit collected by UPWMP.
04. The Membership No. on the Certificate and as registered with UPWMP is **UPWMP-KNP-HZW-CHW-TSDF- 0396**.
05. GENERATOR has mandatory obligation to provide the entire process details which leads to generation of Hazardous Waste only to UPWMP for the purpose of determining the Waste Characteristics and to decide parameters for comprehensive analysis, as well as its final pathway of treatment, storage and disposal of the wastes
06. GENERATOR has mandatory obligation to declare Hazardous Waste Quantities on annual/monthly basis "*Hazardous & Other waste (Management and Transboundary movement) Rules - 2016*" and confirm to a set schedule of waste disposal to UPWMP facility as per the declaration format in Annexure. Failure to provide this information at the time of agreement or within 30-45 days from date of signing, shall nullify the agreement terms and conditions.
07. The registered GENERATOR obligations for utilizing the facility are:
 - i) Provide details ,in case a waste is classified as explosive /inflammable in nature ,the fact has to informed to UPWMP .Detailed information on its characteristics and safe handling practices shall be furnished in advance to UPWMP .In case of any explosion /fire accident arising during transportation and during handling at UPWMP site the Generator is solely responsible ,in case information as required is not furnished by the Generator
 - ii) Provide details of Waste in the Manifest form (Form 10 - as per "*Hazardous & Other waste (Management and Transboundary movement) Rules - 2016*". provided by UPWMP at cost) and a TREM card (Form 08 – as per "*Hazardous waste (Management, Handling and Transboundary movement) Rules - 2016*" provided by UPWMP at cost to the transporter of the Waste.
 - iii) Provide comprehensive analysis of Waste on parameters identified in Annexure Item no. 08 and also other parameters as could be applicable based on the material characteristics / process. UPWMP shall also analyze the Waste for finger print analysis. The parameters for comprehensive and finger print analysis are provided in Annexure Item no. 08 & 09. In the event there are differences in the analysis results, the GENERATOR may send their samples to a mutually agreed third party at their own cost. Fresh Comprehensive analysis reports shall be provided by GENERATOR in one or more of the following occasions there is a



(Signature)

discrepancy between Comprehensive Analysis and Finger Print Analysis the findings will be reported to UPPCB also.

Cont...3

-3-

- a) There is a change in waste characteristics
 - b) There is a change in manufacturing process
 - c) There is a change in product mix/ raw material mix
 - d) An otherwise known reason for change in waste quantities and characteristics and/or
 - e) 2 Years whichever is earlier
08. The Comprehensive Analysis report shall be used to determine the Disposal Pathway based on the Waste Characteristics & as per MoEF, CPCB and UP PCB rules and guidelines issued from time to time. Disposal Pathway shall be mutually agreed between GENERATOR & UPWMP and shall form the basis for disposal / USER charges. The base charges are as defined in this agreement in Annexure – Item 02.
09. The Charges for Collection, Transport, Treatment, Storage, Disposal facility (herein after called as USER CHARGES) will be applicable to GENERATOR as per Annexure - Item No. 02, Item No. 03 & 04. User Charges quoted in Annexure head wise are the initial basis rates for the GENERATOR which is indicative and all the charges which are defined by UPWMP on a time to time basis shall apply on pro-rata basis common to all UPWMP MEMBERS who have signed similar agreement with UPWMP
10. User Charges are subject to Annual Revision also on the basis inflation / escalation of fuel costs, on major price escalations viz., Power Tariff, Change in Disposal Technologies / Method, Wage Hike or wholesale price index or otherwise .
11. The GENERATOR has to pay the TRANSPORTATION CHARGES to the UPWMP at the rate as mentioned in Annexure Item 03. The transportation rates are on per KM per Ton basis and the travel distance taken into consideration will be from UPWMP to GENERATOR production unit and return distance to UPWMP facility. Minimum charges are also applicable.
12. The main modes of disposal shall be direct landfill, stabilization followed by landfill, direct incineration, and incineration after treatment of Waste etc. The modes of disposal are dependent on the Waste characteristics.
13. The UPWMP on receipt of information from the GENERATOR, will plan and schedule collection of the Waste from the GENERATOR premises. Safety of community (humans, flora, and fauna) during transportation is prime and thus safety information will have to be provided by the GENERATOR in (Form 08), Waste Transportation Manifest (Form 09) and TREM Card (Form 10) for every Waste type as per “Hazardous waste (Management, Handling and Transboundary movement) Rules - 2016”. In the event of false information to UPWMP of any nature, all associated direct and indirect liabilities are the responsibility of the GENERATOR.
14. In case a Waste is classified as explosive in nature, the fact has to be informed to UPWMP. Detailed information on its characteristics and safe handling practices shall be furnished in advance to the UPWMP. In case no information is provided, or information is held back and in the event of any explosion or accident during transportation and during handling at UPWMP site the GENERATOR is solely responsible for all associated direct and indirect liabilities.
15. In case, for any reason, if UPWMP vehicle is sent back to the UPWMP without giving the Waste, even after being requisitioned by the GENERATOR, the GENERATOR has to pay the TRANSPORT CHARGES for that trip as mentioned under Annexure Item 03 for the full capacity load of vehicle.

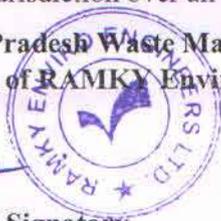
- 4 -

16. GENERATOR is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by UPWMP in a sanitary manner and so also, the container area should be accessible to the UPWMP vehicle, to come and collect the Container. The Transporter reserves the right to reject collection of Hazardous Waste spilled over the ground and Container whose exteriors are soiled by Hazardous Waste spillage.
17. The GENERATOR has to pay a fixed amount to UPWMP as minimum yearly service commitment charges every year for the purpose of utilization of UPWMP services. This amount shall be adjusted against every month User Charges invoices or in calendar period of one year. In the event, for whatsoever reason, the GENERATOR is unable to utilize the facility services for a particular month/period, the GENERATOR shall forfeit the amount that is unutilized in that calendar year. The charges are mentioned in Annexure Item no 06.
18. The monthly User Charges invoice will be sent to the GENERATOR on or before 5th of every succeeding month and the bill amount shall be paid on or before 15th of the same month (or within 10 days of receipt of bill).
19. The payments delayed beyond the period stipulated vide (18) above, interest shall be levied at the rate of 5% per month for the outstanding amount. If the outstanding amount has not been paid during the month, UPWMP reserves the right to refuse to extend the facility's services to the GENERATOR and even may terminate this agreement.
20. UPWMP reserves the right to terminate the Membership and agreement in the event GENERATOR fails/refuses to pay the bills/dues within three months of raising the bill otherwise penal interest will impose 18 % per annum.
21. Wastes which require alternate destruction technologies like reuse/ recycle etc. shall be handled at this facility. However, the prices for such treatment techniques shall be determined on a case to case basis purely based on their characteristics.
22. Notwithstanding anything else contained herein, neither PARTY hereto shall be liable for damages or to have this AGREEMENT terminated for any delay or default in the performance of such PARTY hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such PARTY, including but not limited to, acts of God, strikes, fires, floods, extreme drought, shortage of supply, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either party including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or insurrections.
23. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace any and all prior agreements or arrangements, if any, in this behalf, by and between the parties hereto.
24. Nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
25. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
26. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of the same or any other breach or non-fulfillment on a future occasion.

27. In the event that any provisions of this Agreement is held to be illegal, invalid or unenforceable under any present or future law such provisions shall be deemed terminable and the remaining parts & provisions of this Agreement shall remain in full force & effect.
28. Either party shall have the right to terminate the agreement in the event of violation of any of the terms and conditions as agreed upon in this agreement upon giving 30 days written notice to the other party.
29. Any dispute arising on any clause or clauses of this agreement and the contents of the Annexure, hereto between the GENERATOR and UPWMP shall be referred to Arbitration. The Arbitration shall be governed by and conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 or as amended. The arbitration proceedings shall be conducted in English and the Arbitration shall take place at Kanpur. The arbitral award shall be final and binding upon both parties.
30. UPWMP and the GENERATOR mutually agree that the Courts of Kanpur in Uttar Pradesh shall have the jurisdiction over all the disputes arising out of this Agreement.

01. **For Uttar Pradesh Waste Management Project
(A Division of RAMKY Enviro Engineers Ltd.)**

Bontia



Authorized Signatory

Witness: Name: ISHAN SONKER Sign: *[Signature]*
 Company/Occupation: Ramky Enviro Engineers Ltd;
 Designation: Manager M&BD

Witness: Name: VISHAL SINGH Sign: *[Signature]*
 Company/Occupation: Ramky Enviro Engineers Ltd;
 Designation: M&BD

02. **For M/s. Teva API India Pvt. Ltd.**

**(AUTHORISED SIGNATORY)
GENERATOR, THE SECOND PART.**



X Witness: Name: *Deepak* Sign: *[Signature]*
 Company/Occupation: _____
 Designation: *Sr. Director*
 Name:- Avani Kansara
 Date:- 03/10/19

Witness: Name: Deepak Shukla Sign: *[Signature]*
 Company/Occupation: Teva API Ind Pvt Ltd
 Designation: Sr. Director

[Signature] 5

[Signature]

ANNEXURE

Common Hazardous Waste Treatment Storage & Disposal Facility

01) MEMBERSHIP DEPOSIT:

The lifetime deposit has to be paid by the GENERATOR, as is commonly applicable, is set-out in the following matrix, to help you understand and determine the payable amount as applicable.

Capital Investment of Industry [Rs.] (On Gross Block, without depreciation)	Deposited [Rs.]
< 1 Crore	50,000
1- 5 Crore	1, 50,000
5 – 10 Crore	3, 00,000
10 – 50 Crore	7, 50,000
50 – 100 Crore	10, 00,000
100 – 200 Crore	15, 00,000
> 200 Crore	20, 00,000

This deposit is adjustable against waste supply in the event, member's desires to withdraw membership or as per Clause in Agreement. Fee Member ship Enrollment model and the Fee structures were approved by the committee.

2) User Charges:

The GENERATOR shall pay the following applicable User Charges based on the Waste Types.

A. Landfill Waste (ETP sludge, Process Waste, Incineration Ash) :

- i) Disposal Charges: Rs. 1530.00 per MT
- ii) Transportation: Rs. 2700 per MT
- iii) PEFC : Rs. 76.50 per MT

B. Incinerable waste

i) Used PPE's:

Disposal Charges: Rs.9500 per MT

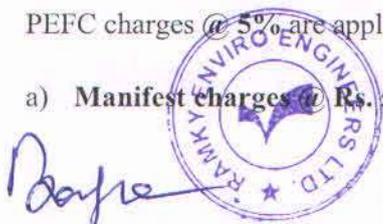
Transportation: Rs. 3000 per MT (In case waste is voluminous, 90% of vehicle capacity shall be charged for transportation)

- Note: a) For New Waste as per the work order.
b) T&C as per WO

4) Project Escrow Fund Charges- [PEFC] –

PEFC charges @ 5% are applicable as per MoEF.

- a) Manifest charges @ Rs. 5 per Set



Handwritten signature 'A. Koushi'

b) **Service tax @ 15%** applicable as per government rules & norms.

5) **Container Handling Charges:** [Optional, applicable when Services are utilized]

15 MT Closed Containers: Rs. 5.20 Lacs for 3 Years per each container

6) **Disposal of Resin & Solar Ponds**

- i) Disposal Charges @ Rs. 8100 per MT
- ii) Transportation Charges @ Rs. 2700 per MT
- iii) PEFC Charges @ Rs. 405 per MT

7) **Minimum Yearly Service Charges:**

The GENERATOR has to pay as applicable minimum Yearly service charges. This amount shall be paid on yearly basis. This amount shall be adjusted against User Charges invoices in a calendar period of one year. In the event, for whatsoever reason, the GENERATOR is unable to utilize the facility services for a particular period, the GENERATOR shall forfeit the amount that is unutilized in that calendar year.

- **For Small scale Industries** Rs. 1000/- per Month
- **For Medium scale Industries** Rs.1500/- per Month
- **For Large scale Industries** Rs. 2000/- per Month
- Minimum billing of **Rs. 2000** will be charged during the invoice raised

8) **Truck Detention Charges:**

Maximum time of Three hours is allowed for the truck to be detained at the GENERATOR premises from the time of reporting to their Security Gate. In the event this period is exceeded then Rs. 500/- per hour shall be charged as detention charges unless it is mutually agreed and accepted between both parties in writing.

❖ **Terms & Conditions:-**

- This membership is valid as long as the user industry is in good standing with the CHWTSDF and has continued valid authorization from UPPCB.
- This CHW-TSDF shall accept only hazardous wastes as classified in HW Rules for disposal and shall not accept radioactive wastes, Municipal wastes, Bio-Medical waste....
- Acceptance of wastes is dependent on the fulfillment of regulatory and statutory guidelines for operations of CHWTSDF issued from time to time.
- Pathway of disposal of wastes and its price shall be decided based on the guidelines issued from time to time by regulatory authorities and shall be at the discretion of CHWTSDF



Handwritten signature/initials in blue ink.

3) List of Parameters has to be Analyze:-

A) Parameters analyzed for Comprehensive analysis of WASTE:-

1) Physical State	19)Lead (WLT)	37)Benzene	55)Methoxychlor
2)Color	20)Cadmium (Total)	38)Chloro Benzene	56)Pentachlorophenol
3)Texture	21)Cadmium (WLT)	39)Cresols	57)Toxaphene
4)Bulk Density	22)Total Chromium (Total)	40)1,4 - Dichloro Benzene	58)2,4,5 - Tri Chlorophenol
5)pH at 28.6°C	23)Chromium (WLT)	41)1,2 - Dichloro Ethane	59)2,4,6 - Trichlorophenol
6)Paint Filter Liquid Test	24)Hexavalent Chromium (Total)	42)Pyridine	60)2,4,5 - TP (Silvex)
7)Loss on Drying at 105°C	25)Hexavalent Chromium (WLT)	43)Ethyl Methyl Ketone	61)Vinyl Chloride
8)Loss on Ignition at 550°C (Dry Basis)	26)Nickel (Total)	44)Nitro Benzene	62)2,4 -D
9)Calorific Value	27)Nickel (WLT)	45)Tetrachloro Ethylene	63)Chlordane
10)Flash Point	28)Zinc (Total)	46)Trichloro Ethylene	64)Ammonia as N (WLT)
11)Reactive Cyanide	29)Zinc (WLT)	47)1,1 - Dichloroethylene	65)Nitrate Nitrogen as N (WLT)
12)Reactive Sulfide	30)Manganese (Total)	48)2,4 - Dinitrotoluene	66)Total Phenols (WLT)
13)Water Soluble Organic	31)Manganese (WLT)	49)Endrin	67)Fluoride as F- (WLT)
14)Water Soluble inorganic	32)Arsenic as As (WLT)	50)Hetachlor (and its epaoxide)	68)Total Fluoride as F-
15)Water soluble halides (as cl-)	33)Copper (Toatl)	51)Hexachlorobenzene	69)Total Chlorides as cl-
16)Total Cynides	34)Copper (WLT)	52)Hexachlorobutadiene	70)Total Sulphates as S
17)Extractable Organics	35)Chloroform	53)Hexachloroethane	
18)Lead (Total)	36)Carbon Tetra	54)Lindane	

A) Parameters to be analyzed for Finger Print analysis of WASTE:-

1) Physical State	5) pH at 28.6°C	9)Calorific Value	13) Other critical parameters
2)Color	6)Paint Filter Liquid Test	10)Flash Point	
3)Texture	7)Loss on Drying at 105°C	11)Reactive Cyanide	
4)Bulk Density	8)Loss on Ignition at 550°C (Dry Basis)	12)Reactive Sulfide	



Handwritten signature.

DECLARATION

We **M/s. Teva API India Pvt. Ltd.** hereby declare that based on our industry production and our annual projections we shall be disposing the following Hazardous Waste types to UPWMP. (Addl sheets could be used for multiple waste types)

- The Avg. Yearly generation of Hazardous Waste is expected as follows.
 1. Avg. 1400 MT per year of 37.3, 36.1 type of Hazardous WASTE
 2. Avg. 500 MT per year of 35.3 type of Hazardous WASTE
 3. Avg. 750 MT per year of 28.1 type of Hazardous WASTE

-
- The Avg. monthly generation of Hazardous Waste is expected as follows.
 1. Avg. 150 MT per month of 37.3, 36.1 type of Hazardous WASTE.
 2. Avg. 40 MT per month of 35.3 type of Hazardous WASTE.
 3. Avg. ~~750~~ 28.1 MT per month of 28.1 type of Hazardous WASTE

-
- The Total accumulated/stored/buried in pits Hazardous Waste from the period of 2019 is approximately as follows which is being sent to disposal at UPWMP.
 1. Approx. NIL MT of _____ type of Hazardous WASTE.
 2. Approx. NIL MT of _____ type of Hazardous WASTE.
 3. Approx. NIL MT of _____ type of Hazardous WASTE.

FOR M/s. Teva API India Pvt. Ltd.


(AUTHORISED SIGNATORY)
GENERATOR, THE SECOND PART.



उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड

क्षेत्रीय कार्यालय: महर्षि दयानन्द नगर, निकट सैण्टमेरी स्कूल, आदमपुर-चक्कर रोड, बिजनौर-246701

सन्दर्भ सं० : 133/J-5/अमरोहा-2020

दिनांक : 09-6-2020

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-7)
उ०प्र० प्रदूषण नियन्त्रण बोर्ड,
लखनऊ।

विषय-मैसर्स टेवा ए०पी०आई (इण्डिया) प्रा०लि०, औद्योगिक क्षेत्र, गजरौला, अमरोहा के औद्योगिक परिसर एवं इसके समीप दिनांक-07.06.2020 की रात्रि समय लगभग 09:40 बजे हुये गैस रिसाव तथा उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम-1981 में वर्णित प्राविधानों के अन्तर्गत कार्यवाही किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके सम्बन्ध में जिलाधिकारी महोदय, अमरोहा द्वारा दिये गये निर्देशानुसार उक्त उद्योग मैसर्स टेवा ए०पी०आई (इण्डिया) प्रा०लि०, औद्योगिक क्षेत्र, गजरौला, अमरोहा एवं इसके आस-पास के क्षेत्र का संयुक्त निरीक्षण दिनांक-09.06.2020 को उप जिलाधिकारी, धनौरा, अमरोहा, मुख्य अग्निशमन अधिकारी, अमरोहा, सहायक निदेशक कारखाना, मुरादाबाद एवं अधोहस्ताक्षरी द्वारा संयुक्त रूप से किया गया। मैसर्स टेवा ए०पी०आई (इण्डिया) प्रा०लि०, औद्योगिक क्षेत्र, गजरौला, अमरोहा में स्थापित है, जिसमें कच्चे माल के रूप में प्रोसेसिंग कैमिकल्स एवं साल्वेन्ट इत्यादि का प्रयोग कर बल्कड्रग्स एवं इन्टरमीडिएट 620 मीट्रिक टन प्रति वर्ष उत्पादन किया जाता है। उद्योग को बोर्ड मुख्यालय के पत्रांक-68214/UPPCB/Bijnore(UPPCBRO)/CTO/air/JYOTIBA PHULE NAGAR/2019 एवं पत्रांक-68215/UPPCB/Bijnore(UPPCBRO)/CTO/water/JYOTIBA PHULE NAGAR/2019 दिनांक-04.06.2020 द्वारा सहमति जल एवं वायु दिनांक-31.12.2021 तक प्रदान की गयी है। उक्त उद्योग में 40-40 किलोलीटर क्षमता के 02 हाइड्रोक्लोरिक एसिड (HCL) भण्डारण टैंक स्थापित है, जिसकी छत को कवर्ड करते हुये एसिड फ्यूम को वेन्ट करने हेतु एल्कली वेट स्क्रबर के साथ धरातल से लगभग 30 फीट ऊँची चिमनी स्थापित है। निरीक्षण के समय वेट स्क्रबर का संचालन होता हुआ नहीं पाया गया। निरीक्षण के समय उद्योग को पर्याप्त समय दिये जाने के उपरान्त भी उद्योग द्वारा वेट स्क्रबर का संचालन संतोष जनक रूप से नहीं किया जा सका। वेट स्क्रबर का संचालन न किये जाने से हाइड्रोक्लोरिक एसिड (HCL) की वेपर्स बिना न्यूट्रीलाइजेशन हुये आस-पास के वातावरण में फैलना स्वाभाविक है। विस्तृत निरीक्षण आख्या संलग्न है। उद्योग द्वारा स्थापित वायु प्रदूषण नियन्त्रण व्यवस्था का सतत्/प्रभावी संचालन न किया जाना सहमति वायु में निहित शर्तों का उल्लंघन है। अतः उपरोक्त परिपेक्ष्य में उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम-1981 में वर्णित प्राविधानों के अन्तर्गत विधिक कार्यवाही किये जाने की संस्तुति की जाती है।

अग्रेतर अवगत कराना है कि संयुक्त टीम द्वारा निरीक्षण के दौरान उद्योग मैसर्स मैसर्स टेवा ए०पी०आई (इण्डिया) प्रा०लि०, औद्योगिक क्षेत्र, गजरौला, अमरोहा के समीप गजरौला-धनौरा मार्ग पर एस्सार पेट्रोल पम्प के निकट स्थित श्री रियासत अहमद के अहाते का भी निरीक्षण किया गया। निरीक्षण के समय पाया गया कि श्री गुलशेर पुत्र श्री शौकीन द्वारा उक्त अहाते को किराये पर लिया गया है, जहां पर श्री गुलशेर द्वारा 02 कैमिकल्स रियेक्टर टैंक रखे गये, उक्त रियेक्टरों को गैस कटर द्वारा काटा हुआ पाया गया। उक्त रियेक्टर टैंक में अन्दर से रबर लाइन होने के कारण गैस कटर से काटते समय रबर के जलने से दुर्गन्ध/धुआं होना सम्भावित है। श्री गुलशेर कबाड़ी द्वारा उक्त टैंकों को मैसर्स जुबिलेन्ट लाईफ साइन्सेज लि०, भरतियाग्राम, गजरौला से कय किये जाने का रसीद प्रस्तुत की गयी, परन्तु उक्त कार्य हेतु प्राधिकृत पत्र प्रस्तुत नहीं किया गया। अतः उपरोक्त परिपेक्ष्य में अनाधिकृत संस्था को रियेक्टर दिये जाने के सम्बन्ध में मैसर्स जुबिलेन्ट लाईफ साइन्सेज लि०, भरतियाग्राम, गजरौला को भी नोटिस प्रेषित किया जाना उचित होगा।

संलग्नक-उपरोक्तानुसार।

भवदीय,

(जे०पी०मौर्य)

क्षेत्रीय अधिकारी

क्षेत्रीय अधिकारी

प्रतिलिपि-जिलाधिकारी महोदय, अमरोहा को सादर सूचनार्थ प्रेषित।

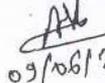
मैसर्स टेवा ए0पी0आई0 इण्डिया प्रा0लि0, कस्बा गजरौला, जनपद अमरोहा के औद्योगिक परिसर एवं इसके समीप हुए गैस रिसाव के सम्बंध में संयुक्त निरीक्षण आख्या।

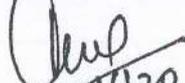
1-दिनांक 07.06.2020 को समय 21:40 बजे अग्निशमन केन्द्र गजरौला के कन्ट्रोल रूम के दूरभाष नं0 पर दैनिक जागरण के संवाददाता श्री सौरभ कुमार द्वारा अवगत कराया गया कि मैसर्स टेवा ए0पी0आई0 इण्डिया प्रा0लि0 के औद्योगिक भवन परिसर के समीप गैस का रिसाव हो रहा है, जिसके कारण कस्बा गजरौला में धुंध सी छा गयी है जिसकी तीक्ष्णता महसूस की जा रही है। जिसको संज्ञानित करते हुए मुख्य अग्निशमन अधिकारी अमरोहा श्री के0 वर्मा द्वारा अपने अग्निशमन वाहन/स्टाफ के मय साज-सज्जा के गैस की दुर्गन्ध का अनुसरण करते हुए मैसर्स टेवा ए0पी0आई0 इण्डिया प्रा0लि0 के भवन तक जाया गया, जहां पर इसकी तीक्ष्णता अधिक महसूस हुई। गैस का रिसाव का मुख्य सम्भावित केन्द्र मैसर्स टेवा ए0पी0आई0 इण्डिया प्रा0लि0 के भवन में महसूस की गयी, जिसको दृष्टिगत रखते हुए मैसर्स टेवा ए0पी0आई0 इण्डिया प्रा0लि0 की जांच एवं शमन हेतु फैक्ट्री के मुख्य द्वार पर प्रवेश करने हेतु पहुँचा गया तथा प्रवेश द्वार खोलने के लिए कहा गया। प्रवेश द्वार पर सिक्योरिटी इंचार्ज द्वारा लगभग 10 मिनट विलम्ब के बाद गेट खोला गया। सर्वप्रथम इस सम्बंध में इकाई के सेफ्टी ऑफिसर के पास जाया गया तथा उद्योग प्रतिनिधि को साथ लेकर परिसर का निरीक्षण किया गया तो पाया गया कि हाइड्रोक्लोरिक एसिड (HCl) भण्डारण टैंकों के समीप स्थित गैस वेन्ट लाईन पर स्थापित वेट स्कबर के ऊपर की फ्लैज से हल्के HCl वैपर्स/हल्के सफेद रंग की गैसीय उत्सर्जन होता पाया गया, जिसका मौके पर फोटोग्राफ एवं वीडियो मुख्य अग्निशमन अधिकारी अमरोहा द्वारा तैयार किये गये।

उपरोक्त के अनुक्रम में जिलाधिकारी महोदय अमरोहा द्वारा उक्त प्रकरण पर उपजिलाधिकारी धनौरा की अध्यक्षता में कारखाना विभाग, प्रदूषण नियंत्रण बोर्ड एवं अग्निशमन विभाग द्वारा संयुक्त जांच कर आख्या प्रस्तुत करने हेतु निर्देशित किया गया। जिसके अनुपालन में दिनांक 09.06.2020 को संयुक्त टीम के सदस्यों द्वारा मैसर्स टेवा ए0पी0आई0 इण्डिया प्रा0लि0 में गैस रिसाव स्थल का निरीक्षण किया। निरीक्षण के समय इकाई प्रतिनिधि श्री ए0के0 सिंह एच0आर0 हैड, श्री विश्वजीत ई0एच0एस0 हैड, श्री सी0पी0 यादव स्टोर इंचार्ज तथा अन्य तकनीकी सदस्य उपस्थित थे। निरीक्षण के दौरान उद्योग प्रतिनिधि द्वारा अवगत कराया गया कि इकाई में किसी प्रकार का रिसाव नहीं हुआ है। जब कि मुख्य अग्निशमन अधिकारी अमरोहा द्वारा स्पष्ट किया गया कि दिनांक 07.06.2020 को रात्रि में समय 10:00 बजे रिसाव होता पाया गया जिसके वीडियो ग्राफ भी दिखाये गये। वीडियो ग्राफ के आधार पर रिसाव स्थल का गहन मुआयना किया गया तो पाया गया कि इकाई में 40-40 किलोलीटर क्षमता के 02 हाइड्रोक्लोरिक एसिड (HCl) भण्डारण टैंक स्थापित है। जिसकी छत को कवर्ड करते हुए एसिड फ्यूम को वेन्ट करने हेतु एल्कली वेट स्कबर के साथ धरातल से लगभग 30 फीट ऊँची चिमनी के साथ जोड़ा गया है। स्थल पर पाया गया कि वेट स्कबर की ऊपर की फ्लैज में नयी पैकिंग व 04 नये नट-बोल्ट लगाकर रिपेयर किया गया है तथा इसके पुराने नट-बोल्ट पैकिंग आदि के टुकड़े उक्त स्थल पर बिखरे पाये गये। जिससे स्पष्ट हो रहा है कि उक्त रिपेयरिंग कार्य को आज-कल में ही किया गया है। उपस्थित प्रतिनिधि द्वारा बताया गया कि यह रिपेयरिंग कार्य काफी पुराना है। इस सम्बंध में प्रतिनिधि से अनुरक्षण अभिलेख मांगे गये। इकाई द्वारा दिनांक 20.01.2020 का अनुरक्षण अभिलेख प्रस्तुत किया गया, जिसमें कोई भी सामग्री प्रयोग किये जाना अभिलिखित नहीं पायी गयी।

अतः उपरोक्त से स्पष्ट होता है कि उक्त अनुरक्षण कार्य लिकेज के उपरान्त ही किया गया है। संयुक्त टीम द्वारा मौके पर उपस्थित उद्योग प्रतिनिधि को स्थापित वेट स्कबर को संचालित करने हेतु निर्देशित किया गया, परन्तु इसका संचालन प्रारम्भ नहीं किया जा सका तथा अवगत कराया गया कि ऑपरेटर लंच पर चला गया है। उद्योग प्रतिनिधि से आपातकालीन स्टाफ को बुलाकर भी इसे संचालित करने हेतु निर्देशित किया गया, यह मानते हुए कि गैसीय रिसाव हो रहा है तो नियंत्रण किस प्रकार किया जा सकेगा। इसके उपरान्त भी उद्योग प्रतिनिधि द्वारा वेट स्कबर का संचालन लगभग आधा घण्टा तक नहीं कराया जा सका। लगभग आधा घण्टा के उपरान्त ऑपरेटर द्वारा सयंत्र चालू करने का प्रयास किया गया जिसमें आई0डी0 फैन संचालित नहीं हो पाया। इकाई के प्रतिनिधि को पुनः आधा घण्टा का समय दिया गया कि जो भी त्रुटि है, उसका निराकरण करते हुए संयुक्त टीम को संचालित कर दिखाया जाये।


07/06/2020


09/06/2020


09/06/2020
ANIL KUMAR (AMR)



कमशः.....02
09/06/2020



JUBILANT LIFE SCIENCES LIMITED
 REGISTERED OFFICE
 GURGAON, HARYANA
 GSTIN : 05AGH96762E1Z

Invoice No. GD190010573
 1220030572

TAX INVOICE

Dr. Ref. No. : SCR 1902219 Crp - 071
 10.107
 SIC No. & Date: 60724 (20/11) 12-03-2020
 Customs Code : NMT00 (0)

Date of Issue : 12-03-2020
 Date of Invoice : 12-03-2020
 Transporter : TROY ON4018
 Payment Terms : An Ex. 10
 Delivery Terms :

Order/Tran. No. : 11477/000/1646/000
 Vch. No./Date : 100108664 /
 In Date : 12-03-2020
 Transport Order No. : 0

To : Recipient
 INDIAN TRADERS
 MCH-FARUK, GURULA, DURGAM
 CHAKRA, MCHGA (UP), 244235
 CHAKRA, MCHGA (UP), 244235

Consignee/Place of Delivery:
 INDIAN TRADERS
 INDIAN TRADERS
 MCH-FARUK, GURULA, DURGAM
 DURGAM, MCHGA (UP), 244235

Place of Supply:
 City : DURGAM, MCHGA (UP), 244235
 State : 09 Uttar Pradesh

Pincode : 244235
 State : 09 Uttar Pradesh
 GSTIN : 05AGH96762E1Z

Pincode : 244235
 State : 09 Uttar Pradesh
 GSTIN : 05AGH96762E1Z

S.No.	Description of Goods	HSN Code	Packs	UOM	Quantity	Unit Price (INR)	Amount (INR)
1	MIXED SCRAP (TIN MIX MS)	72043000	1	KG NUMBER	14960.000	21.900	327624.000

INSL (SECURITY DEPTT.)
 GATE No. - 7
 MATERIAL OUT
 DATE 12/03/2020
 TIME 18-12
 SIGNATURE

Total Value	327624.00
Discount/Abatement	0.00
Taxable Value	327624.00
CENTRAL TAX @ 9%	29486.16
STATE TAX @ 9%	29486.16
I.C.S	I.C.S @ 1%
	3866.000

Grand Total (In Words) : (INR) THREE LAKHS NINETY THOUSAND FOUR HUNDRED SIXTY TWO ONLY 390462.00

Tax Payable in Figures & Words: CENTRAL TAX : (INR) 29486.16 (TWENTY NINE THOUSAND FOUR HUNDRED EIGHTY SIX AND SIXTEEN PAISE ONLY)
 STATE TAX : (INR) 29486.16 (TWENTY NINE THOUSAND FOUR HUNDRED EIGHTY SIX AND SIXTEEN PAISE ONLY)

Mobile No: 983724042

DECLARATION :

- Reverse Charge Not Applicable Single Supply
- Certified that the particulars given above are true and correct.
- For Industrial use only, Not For Retail Sale

Freight to Pay/Paid: Freight Paid

Reg. Office: BHAKTI GHAM GURULA DIST. MCHGA UTTAR PRADESH- 244223
 Phone: +91 5924252353-60 Fax: +91 5924252352 ISN No.: ANECV0200H CIN No.: L21116UP1978PLC004624
 Corporate Office: PLOT 1A, SECTOR-16A NOIDA, UTTAR PRADESH
 Phone: 0120-4361000 Fax: 0120-4234881/84/85/87/96

FOR JUBILANT LIFE SCIENCES LTD.
 Digitally signed by Amit Chaudhry
 DN: cn=Amit Chaudhry, o=Jubilant Life Sciences Ltd., ou=INDIA, email=amit@jubilantlifesciences.com, serial=11159483, c=IN
 Date: 2020.03.12 12:22:11 +05:30
Amit Chaudhry
 AUTHORIZED SIGNATURE

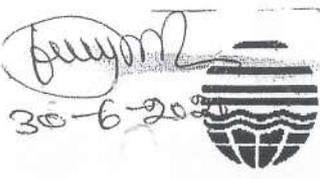
Place : GURULA

Date: 12-03-2020

INV/02/M/10

Website: www.jubil.com

Terms Over Leaf



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

30-6-2020

संदर्भ संख्या-449876/सी-7/वायु/21/2020

दिनांक 11/6/2020

पंजीकृत

सेवा में,

मेसर्स तेवा ए0पी0आई0 (इण्डिया) प्रा0 लि0,
औद्योगिक क्षेत्र, गजरोला,
अमरोहा।

329
30/06/2020
J-5/अमरोहा

यह कि मेसर्स तेवा ए0पी0आई0 (इण्डिया) प्रा0 लि0, औद्योगिक क्षेत्र, गजरोला, अमरोहा द्वारा कच्चे माल के रूप में प्रोसेसिंग केमिकल्स एवं साल्वेन्ट इत्यादि का प्रयोग कर बल्कड्रग्स एवं इन्टरमीडिएट 620 मीट्रिक टन प्रति वर्ष उत्पादन करते हुए उक्त वार्णित स्थल पर कार्यरत है, जो कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 40 के अन्तर्गत एक कम्पनी है।

यह कि उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 21/22 के अन्तर्गत बोर्ड के पत्र संख्या-68214/ UPPCB/ Bijnore(UPPCBRO)/ CTO/Air/JYOTIBA PHULE NAGAR/ 2019 दिनांक 04.06.2020 द्वारा सशर्त सहमति वायु निर्गत की गई है जिसकी वैधता 31.12.2021. तक है।

यह कि उद्योग के औद्योगिक परिसर से हुए गैस रिसाव की शिकायत के सम्बन्ध में जिलाधिकारी अमरोहा द्वारा उपजिलाधिकारी धनौरा की अध्यक्षता में कारखाना विभाग, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड एवं अग्निशमन विभाग की संयुक्त समिति गठित करते हुए उद्योग की जाँच हेतु निर्देश जारी किये गये।

यह कि उक्त संयुक्त समिति द्वारा दिनांक 09.06.2020 को मेसर्स तेवा ए0पी0आई0 (इण्डिया) प्रा0 लि0, औद्योगिक क्षेत्र, गजरोला, अमरोहा का निरीक्षण किया गया। मुख्य अग्निशमन अधिकारी द्वारा पूर्व में दिनांक 07.06.2020 को रात्रि 10.00 बजे किये गये निरीक्षण में रिसाव होता पाया गया जिसके फोटोग्राफ मौके पर लिये गये।

यह कि संयुक्त समिति द्वारा दिनांक 09.06.2020 को किये गये निरीक्षण के दौरान पाया गया कि उद्योग में 40 किलोलीटर क्षमता के 02 हाइड्रोक्लोरिक एसिड (HCl) भण्डारण टैंक स्थापित है, जिन पर एसिड फ्यूम को वेन्ट करने हेतु एल्कली वेट स्क्रबर के साथ धरातल से लगभग 30 फीट ऊँची चिमनी स्थापित है। वेट स्क्रबर की ऊपर की फ्लैज में नयी पैकिंग व 04 नये नट-बोल्ट लगाकर रिपेयर किये गये पाये गये तथा इसके पुराने नट-बोल्ट पैकिंग आदि के टुकड़े स्थल पर बिखरे पाये गये।

यह कि निरीक्षण के दौरान पाये गये तथ्यों से स्पष्ट होता है कि उद्योग द्वारा उक्त अनुरक्षण कार्य गैस लीकेज के उपरान्त किया गया है। संयुक्त टीम द्वारा मौके पर उपस्थित उद्योग प्रतिनिधि को स्थापित वेट स्क्रबर को संचालित करने हेतु निर्देशित किया गया, परन्तु उद्योग द्वारा वेट स्क्रबर का संचालन प्रारम्भ नहीं किया जा सका। उद्योग प्रतिनिधि को आपातकालीन स्टाफ को बुलाकर भी इसे संचालित करने हेतु निर्देशित किया गया, परन्तु उद्योग प्रतिनिधि द्वारा वेट स्क्रबर का संचालन नहीं कराया जा सका। पुनः ऑपरेटर द्वारा वायु प्रदूषण नियंत्रण संयंत्र का संचालन प्रारम्भ करने का प्रयास किया गया परन्तु आई0डी0 फैन संचालित नहीं हो सका। इकाई द्वारा आवश्यक अनुरक्षण कर वायु प्रदूषण नियंत्रण संयंत्र का संचालन प्रारम्भ किया गया परन्तु मोटर की बियरिंग आदि में खराबी होने के कारण वेट स्क्रबर पूर्णतया संचालित नहीं हो पाया।

.....2/-

(2)

यह कि इकाई द्वारा हाइड्रोक्लोरिक एसिड (HCl) भण्डारण टैंक से जनित एसिड फ्यूम को न्यूट्रलाईज कर निस्तारित किये जाने हेतु स्थापित वैट स्क़बर का संचालन एवं रख रखाव समुचित रूप से नहीं किया जा रहा है। इकाई द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित के प्राविधानों का उल्लंघन करते हुए प्रदूषणकारी उत्सर्जन का निस्तारण किया गया है जोकि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 21/22 के अन्तर्गत बोर्ड के पत्र संख्या-68214/ UPPCB/ Bijnore(UPPCBRO)/ CTO/Air/JYOTIBA PHULE NAGAR/ 2019 दिनांक 04.06.2020 द्वारा निर्गत सशर्त सहमति वायु में अधिरोपित शर्तों का उल्लंघन है।

उपरोक्त को दृष्टिगत रखते हुए उद्योग मेसर्स तेवा ए0पी0आई0 (इण्डिया) प्रा0 लि0, औद्योगिक क्षेत्र, गजरोला, अमरोहा के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31ए सपठित 21(6) के अन्तर्गत बोर्ड के पत्र दिनांक 04.06.2020 द्वारा निर्गत सशर्त सहमति वायु खण्डित करते हुए बन्दी आदेश जारी किये जाने हेतु सक्षम अधिकारी के अनुमोदनोपरान्त निम्नानुसार कारण बताओ नोटिस जारी किये जाते हैं-

1. यह कि क्यों न उद्योग मेसर्स तेवा ए0पी0आई0 (इण्डिया) प्रा0 लि0, औद्योगिक क्षेत्र, गजरोला, अमरोहा के पक्ष में बोर्ड के पत्र संख्या-68214/ UPPCB/ Bijnore(UPPCBRO)/ CTO/Air/JYOTIBA PHULE NAGAR/ 2019 दिनांक 04.06.2020 द्वारा निर्गत सशर्त सहमति वायु को खण्डित कर दिया जाए।
2. यह कि क्यों न उद्योग मेसर्स तेवा ए0पी0आई0 (इण्डिया) प्रा0 लि0, औद्योगिक क्षेत्र, गजरोला, अमरोहा के संचालन को रोके जाने हेतु उद्योग के विरुद्ध बन्दी आदेश जारी कर दिए जाए।
3. यह कि क्यों न सक्षम अधिकारियों से यह अपेक्षा की जाये कि उद्योग मेसर्स तेवा ए0पी0आई0 (इण्डिया) प्रा0 लि0, औद्योगिक क्षेत्र, गजरोला, अमरोहा के संचालन हेतु सम्बद्ध समस्त विद्युत कनेक्शनो को विच्छेदित कर दिया जाए।

आपको निर्देशित किया जाता है कि उक्त निर्देशों के सम्बन्ध में अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे। निर्धारित समयावधि में स्पष्टीकरण प्राप्त न होने अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उक्त निर्देशों की पुष्टी करते हुए उद्योग के विरुद्ध पर्यावरणीय अधिनियमों के अन्तर्गत कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदयित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

(अमित चन्द्रा)

मुख्य पर्यावरण अधिकारी, वृत्त-7

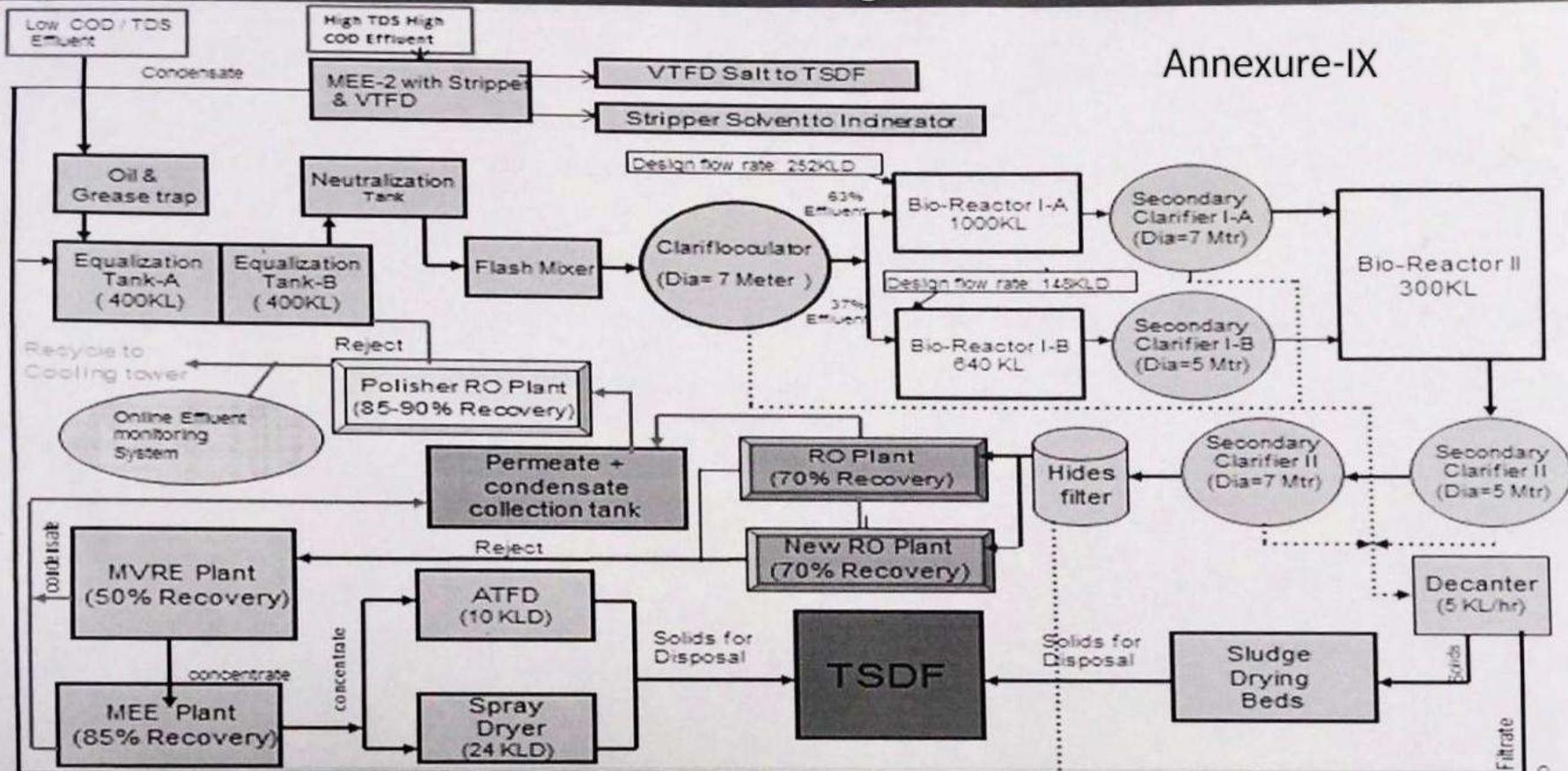
प्रतिलिपि :

1. जिलाधिकारी अमरोहा को सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बिजनौर को इस निर्देश के साथ कि उक्त निर्देशों के क्रम में मेसर्स तेवा ए0पी0आई0 (इण्डिया) प्रा0 लि0, औद्योगिक क्षेत्र, गजरोला, अमरोहा का निरीक्षण करते हुए ससमय निरीक्षण आख्या स्पष्ट संस्तुति सहित बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे।

मुख्य पर्यावरण अधिकारी, वृत्त-7

ZLD Flow Diagram

Annexure-IX



TEVA API INDIA PVT. LTD.

teva | api

Authorised Signatory



**Regional Office
U.P. Pollution Control Board
1-A/L.N.S.-1, Avas Vikas Colony, Bauddh Vihar
Delhi Road, Moradabad**

Source Emission Monitoring Results

- 1. Name & Address of Industry M/S TEVA API India Pvt Ltd, Gajraula, J.P. Nagar
- 2. Production Capacity Pharmaceuticals
- 3. Sample Collected by Anil Kumar SA, Akash Jashi L.A.
- 4. Source of Sampling Stack
- 5. Date of sampling 11-08-20
- 6. Stack Attached to Boiler
- 7. Capacity of Boiler/D.G./Furnace 10.0T/m
- 8. Type of Fuel Uses Low Sulphure Heavy Stock (L.SHS)
- 9. Quantity of Fuel Consumption 10.0T/day
- 10. A.P.C.S (Air Pollution Control System) N.A.

S.No.	PARAMETERS	VALUE	STANDARD VALUES
1.	Stack Height in Meters/Feets	45.0 meter	
2.	Ambient Temp. in °C	34.0°C	
3.	Stack gas Temp. in °C	115.0°C	
4.	Velocity in Meter/sec	7.13 m/sec	
5.	Concentration of SPM in mg/Nm ³	97.75 mg/Nm ³	150.0
6.	Concentration Sulphur Dioxide in mg/Nm ³ or Kg/Ton	185.0 mg/Nm ³	600.0
7.	Concentration of Fluoride in mg/Nm ³	—	
8.	Concentration of NOx in mg/Nm ³ /ppm	95.4 mg/Nm ³	300.0
9.	Concentration of Acidmist in mg/Nm ³	/	
10.	Other	/	

Anil
Scientific Assistant S.A.
20.8.20

Anil
Asstt. Env. Engineer,
20.8.20

A
Regional Officer



Regional Office
U.P. Pollution Control Board
1-A/I.N.S.-1, Avas Vikas Colony, Bauddh Vihar
Delhi Road, Moradabad

Source Emission Monitoring Results

1. Name & Address of Industry M/S. TEVA. API. India Pvt. Ltd
Cajpaula, J.P. Nagar
2. Production Capacity HCl Storage Tank
3. Sample Collected by Anil Kumar SA, Akash Jishi IIA
4. Source of Sampling Stack
5. Date of sampling 11-08-20
6. Stack Attached to Scrubber
7. Capacity of Boiler/D.G./Furnace N.A.
8. Type of Fuel Uses N.A.
9. Quantity of Fuel Consumption N.A.
10. A.P.C.S (Air Pollution Control System) Scrubber

S.No.	PARAMETERS	VALUE	STANDARD VALUES
1.	Stack Height in Meters/Feets	<u>9.1 meter</u>	
2.	Ambient Temp. in °C	<u>35.0°c</u>	
3.	Stack gas Temp. in °C	<u>42.0°c</u>	
4.	Velocity in Meter/sec	<u>9.44 m/sec</u>	
5.	Concentration of SPM in mg/Nm ³		
6.	Concentration Sulphur Dioxide in mg/Nm ³ or Kg/Ton		
7.	Concentration of Fluoride in mg/Nm ³		
8.	Concentration of NOx in mg/Nm ³ /ppm		
9.	Concentration of Acidmist <u>HCl Vapour</u> in mg/Nm ³	<u>1.06 mg/Nm³</u>	
10.	Other		

7008
20.8.20
Anil K
20-08-20
 (A) Scientific Assistant

20.8.20
 Asstt. Env. Engineer

20.8.20
 Regional Officer



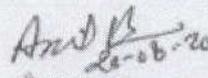
उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड
1-ए/आई.एन.एस.-1, आवास विकास कालोनी,
बुद्ध विहार, दिल्ली रोड,
मुसादाबाद

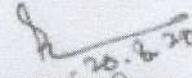
परिवेशीय वायु अनुश्रवण डाटा एवं विश्लेषण आख्या

1.	स्थल का नाम व पता	मैसर्स तेवा ए.पी.आई., इण्डिया प्राईवेट लि०, गजरीला, जे.पी. नगर	
2.	नमूना एकत्रण तिथि	: 11.08.2020	
3.	नमूना स्थल	प्रशासनिक भवन (अक्षांश-28.837204 देशान्तर-78.228712)	
4.	प्रचालक	मानक	
5.	एस०ओ०टू० (SO ₂) की सान्द्रता	21.0 µg/m ³	80.0 µg/m ³
6.	आर०एस०पी०एम० (पी०एम०-10) की सान्द्रता	71.53 µg/m ³	100.0 µg/m ³
7.	एन०ओ०एक्स० (NO _x) की सान्द्रता	26.0 µg/m ³	80.0 µg/m ³
8.	अन्य	-	

हवा की दिशा-पूरब से पश्चिम दिशा।


प्रयो०सहायक


वैजा०सहा०


सहा०पर्या०अभियन्ता


क्षेत्रीय अधिकारी



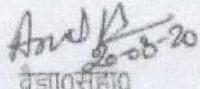
उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड
 1-ए/आई.एन.एस.-1, आवास विकास कालोनी,
 बुद्ध विहार, दिल्ली रोड,
 मुसादाबाद

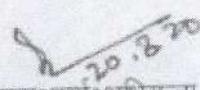
परिवेशीय वायु अनुश्रवण डाटा एवं विश्लेषण आख्या

1.	स्थल का नाम व पता	मैसर्स तेवा ए.पी.आई., इण्डिया प्राईवेट लि०, गजरीला, जे.पी. नगर	
2.	नमूना एकत्रण तिथि	: 12.08.2020	
3.	नमूना स्थल	मल्टी परपज प्लान्ट-2, निकट टेम्पल गेट (अक्षांश-28.837509 देशान्तर-78.231687)	
4.	प्रचालक	मानक	
5.	एस०ओ०टू० (SO ₂) की सान्द्रता	: 23.0 µg/m ³	80.0 µg/m ³
6.	आर०एस०पी०एम० (पी०एम०-10) की सान्द्रता	: 73.79 µg/m ³	100.0 µg/m ³
7.	एन०ओ०एक्स० (NO _x) की सान्द्रता	: 35.0 µg/m ³	80.0 µg/m ³
8.	अन्य	-	

हवा की दिशा-पश्चिम से पूरब दिशा।


 प्रयो० सहायक


 वैज्ञा० सहा०


 सहा० पर्या० अभियन्ता


 क्षेत्रीय अधिकारी



उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड
1-ए/आई.एन.एस.-1, आवास विकास कालोनी,
बुद्ध विहार, दिल्ली रोड,
मुरादाबाद

परिवेशीय वायु अनुश्रवण डाटा एवं विश्लेषण आख्या

1.	स्थल का नाम व पता	मैसर्स तेवा ए.पी.आई., इण्डिया प्राईवेट लि०, गजरीला, जे.पी. नगर	
2.	नमूना एकत्रण तिथि	11.08.2020	
3.	नमूना स्थल	मैटेरियल गेट (अक्षांश-28.836061 देशान्तर-78.228025)	
4.	प्रचालक	मानक	
5.	एस०ओ०टू० (SO ₂) की सान्द्रता	25.0 µg/m ³	80.0 µg/m ³
6.	आर०एस०पी०एम० (पी०एम०-10) की सान्द्रता	78.49 µg/m ³	100.0 µg/m ³
7.	एन०ओ०एक्स० (NO _x) की सान्द्रता	33.0 µg/m ³	80.0 µg/m ³
8.	अन्य		

हवा की दिशा-पूरब से पश्चिम दिशा।

[Signature]
प्रयोग सहायक

[Signature]
20-08-20
वैज्ञानिक सहायक

[Signature]
20.8.20
सहायक अभियन्ता

[Signature]
क्षेत्रीय अधिकारी



CENTRAL POLLUTION CONTROL BOARD
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
BIO-SCIENCE LABORATORY

Microbiological Analysis Report

NABL Accreditation –ISO/IEC/17025: 2005, Certificate no. TC7723 (Valid till 14.09.2020)

1. Report no. & issue date : Bio/Micro/51 17 08 2020
2. Name of the project : PIAS
3. Sample matrix : Waste Water and Fresh Water
4. Date & time of sample collection : 11.08.2020; 10.00 AM – 06.00 PM
5. Samples collected by : Dr. R.K. Singh, Sc. 'D' & team
6. Date & time of sample receipt : 13.08.2020, 01.30 PM
7. Date of sample analysis : 13.08.2020
8. Sample registration no. & date : Bio/53/MB/03/2020, 13.08.2020
9. Environmental conditions during sampling : -
10. Test method reference : APHA 23rd Edition, 2017
11. Report sent to (Name & Address) : Dr. R.K. Singh, Sc. 'D', WQM-II

S. No	Sampling location	Lab Code	Analysis Results					Total plate count CFU/ml
			Total Coliform MPN/100ml	Fecal Coliform MPN/100ml	Fecal Streptococci MPN/100ml	Enterococcus MPN/100ml	E. coli (*) MPN/100 ml	
1.	CS14	MB-140	2	<1.8	--	--	--	--
2.	S24	MB-141	46	2	--	--	--	--
3.	CB1	MB-142	6.8	6.8	--	--	--	--

M/s Teva API
India Pvt. Ltd.,
Gurgaon, U.P.

Statement:

- The results relate only to the samples tested.
- The report shall not be reproduced except in full, without the written approval of the laboratory.
- <1.8 MPN/100 ml indicates that the probability of presence of coliform in the sample is zero.
- The sample will be retained for one week from the date of issue of this test report.
- (*) Parameter not under NABL Scope.

Maqsood Ali
17/08/2020
Analyst
(Mr. Maqsood Ali)
(Ms. Swati Raina)

Dr. D. K. Markandey
Supervisor
Authorized Signatory
(Dr. D. K. Markandey)

Sh. N.C. Durgapal
17.8.2020
I/C Bio-Science lab
Authorized Signatory
(Sh. N.C. Durgapal)

DOC:CB/CLQR/5.10/BL-1	Issue No.:04	Revision No.: 01	Amendment No.: 01	Issue Date: 27.03.2014	Amendment Date: 18.04.2018	Page 01 of 01
-----------------------	--------------	---------------------	----------------------	---------------------------	-------------------------------	---------------

CS14 → STP 1 outlet
S24 → STP 2 outlet
CB1 → Groundwater inside the industrial premises



CENTRAL POLLUTION CONTROL BOARD
Parivesh Bhawan, East Arjun Nagar, Delhi-110 032

INSTRUMENTATION LABORATORY
Trace Metals Analysis Report

- 1. Report no. & issue date : IL/HM/ICP-AES/968/19-08-2019
- 2. Name of the Project : PIAS
- 3. Sample matrix : Wastewater
- 4. Date & time of sample collection : 11th Aug 2020 (10: 00 am – 6:00 pm)
- 5. Samples collected by : Dr. R.K. Singh & Team
- 6. Date & time of sample receipt : Dt.13.08.2020, 02:55 pm
- 7. Date of sample analysis : Dt.19.08.2020
- 8. Sample registration no. & date : IL/SR-769/HM-04/2020, Dt.13.08.2020
- 9. Sampling plan reference : -
- 10. Test method reference : APHA, 3120-B, 23rd Ed. 2017
- 11. Report sent to (Name & Address) : Dr. R.K. Singh, WQM-II Div.

Sr. No	Sample Code	As (mg/L)	Cd (mg/L)	Co (mg/L)	Cr (mg/L)	Cu (mg/L)	Fe (mg/L)	Mn (mg/L)	Ni (mg/L)	Pb (mg/L)	Sb (mg/L)	Se (mg/L)	V (mg/L)	Zn (mg/L)
1.	C 2	BDL	BDL	0.17	0.11	BDL	13.02	0.23	0.17	0.03	0.04	BDL	BDL	6.60
2.	CH 2	0.03	BDL	BDL	0.13	BDL	2.33	0.32	0.05	BDL	BDL	0.03	BDL	298.08
3.	C 2 F	BDL	BDL	BDL	BDL	BDL	0.21	BDL	BDL	BDL	BDL	BDL	BDL	BDL

BDL: Below Detection Limit

Detection Limit (mg/L): As-0.01, Cd - 0.01, Co-0.01, Cr - 0.01, Cu - 0.01, Fe-0.01, Mn-0.01, Ni - 0.01, Pb - 0.01, Sb-0.02, Se- 0.01, V-0.05, Zn - 0.01

m/s Tewa APF
India Pvt. Ltd,
Brajnauka, U.P.

Statement:

- 1. The results relate only to the samples tested.
- 2. The report shall not be reproduced except in full, without the written approval of the laboratory.
- 3. The parameter is under the scope of NABL accreditation, ISO-17025:2005 (Certificate No. TC-7723, valid up to 14/09/2020).
- 4. Samples will be retained for 30 days from the date of issue of Test Report.

Alok K. Meher
Dt. 19.08.2020
(ALOK KUMAR MEHER)
Analyst

Namita Mishra
19/8/2020
(NAMITA MISHRA)
Supervisor & Authorized Signatory

Gurnam Singh
19/8/20
(GURNAM SINGH)
D.H., Instrumentation Lab.

DOC: CB/CL/QR/5.10/IL - 5	Issue No.: 05	Revision No.: 02	Issue Date: 27.03.2014	Page 01 of 01
---------------------------	---------------	------------------	------------------------	---------------

C 2 → Low TDS inlet stream
CH 2 → High TDS inlet stream
C 2 F → ETP final outlet i.e. polished RO permeate



CENTRAL POLLUTION CONTROL BOARD
Parivesh Bhawan, East Arjun Nagar, Delhi-110 032

INSTRUMENTATION LABORATORY
Trace Metals Analysis Report

- 1. Report no. & issue date : IL/HM/ICPMS-887/ 20-08-2020
- 2. Name of the Project : PIAS
- 3. Sample matrix : Water
- 4. Date & time of sample collection : 11-08-2020, 10:00 AM – 06:00 PM
- 5. Samples collected by : Dr. R. K. Singh & Team
- 6. Date & time of sample receipt : 13-08-2020; 02:55 PM
- 7. Date of sample analysis : 19-08-2020
- 8. Sample registration no. & date : IL/SR-769/HM-04/2020; 13-08-2020
- 9. Sampling plan reference : -
- 10. Test method reference : APHA, 3125-B, 23rd Ed. 2017
- 11. Report sent to (Name & Address) : Dr. R. K. Singh, WQM-II Division

S No	Sample Code	As (mg/l)	Cd (mg/l)	Co (mg/l)	Cr (mg/l)	Cu (mg/l)	Fe (mg/l)	Mn (mg/l)	Ni (mg/l)	Pb (mg/l)	Sb (mg/l)	Se (mg/l)	V (mg/l)	Zn (mg/l)
1	B1HM	BDL	BDL	BDL	BDL	BDL	0.04	0.01	BDL	BDL	BDL	BDL	BDL	BDL

BDL: Below Detection Limit
Detection Limit (µg/l): As- 0.49, Cd-0.42, Co-0.35, Cr-0.56, Cu-0.35, Fe-0.67, Mn-0.43, Ni-0.54, Pb-0.31, Sb- 0.35, Se-1.13, V- 0.52 & Zn-0.59.

- Statement:**
- 1. The results relate only to the samples tested.
 - 2. The report shall not be reproduced except in full, without the written approval of the laboratory.
 - 3. The above parameters are under the scope of NABL accreditation, ISO-17025:2005 (Certification No: TC-7723, Valid up to 14/09/2020).
 - 4. Sample will be retained for 30 days from the date of issue of Test Report.

N. K. Sharma
20/08/2020
(N. K. SHARMA)
Analyst

B. K. Jena
20-08-2020
(B. K. JENA)
(Authorized Signatory)

Gurnam Singh
20/08/20
(GURNAM SINGH)
D.H. Instrumentation Lab.

DOC: CB/CL/QR/5.10/IL-6	Issue No.: 01	Revision No.: 00	Issue Date: 31.01.2019	Page 01 of 02
-------------------------	---------------	------------------	------------------------	---------------

B1HM → Groundwater inside the premises of M/s Teva API India Pvt. Ltd., Gurgaon, U.P.



CENTRAL POLLUTION CONTROL BOARD
 Parivesh Bhawan, East Arjun Nagar, Delhi-110 032
FRESH WATER LABORATORY
ANALYSIS REPORT
NABL Accreditation: ISO /IEC 17025: 2005, Certificate No. TC - 7723 (Valid Until 14.09.2020)

Report No.: FWL/56
 Issue Date: 24/08/2020

Source of sample : Borewell (Ground Water)
 Samples collected by : Dr. R.K. Singh
 Date & time of sample receipt : Given in Table
 Date of sample analysis : 13/08/2020 to 17/08/2020
 Sample registration no. & date : 55/Water/FW/01/2020
 Environmental conditions during sampling :
 Test method reference : APHA / BIS
 Report sent to (Name & Address) : I/c WQM - II

S. No.	Sampling Point	Date & time of collection	Date & time of receipt	FWL Sample No.	pH	COD	TDS	Chloride	Fluoride	*Sulfate	*NO ₃ -NO ₂	Colour (Colour Unit)
1.	NB 1	11/08/2020	13/08/2020	215	7.7	BDL	234	18	0.3	BDL	1.8	BDL

Note: All the concentrations are expressed in mg/l except pH and Conductivity (µmho/cm)

Statement:

1. The results relate only to the samples tested.
2. The report shall not be reproduced except in full, without the written approval of the laboratory.
3. BDL and test methods are mentioned on the back side of this report.
4. Samples will be retained only for one week after receipt of the report.
5. *not under NABL Scope Parameter.

(Signature)
 (S M Bilal)
 Analyst

(Signature)
 (J. K. Bhatia)
 Supervisor & Authorised Signatory

(Signature)
 (M. C. Durgapal)
 I/C Water Lab.
 24.8.2020

DOC: CB/CL/QR/5.10/FWL - 1 Issue No.: 04 Amendment No.: 02 Issue Date: 22.05.2007 Amendment Date: 27.07.2016 Page: 01 of 01

NB1 -> groundwater inside the premises of M/s Teva API India Pvt. Ltd, bagyapala, UP.

CENTRAL POLLUTION CONTROL BOARD
 Parivesh Bhawan, East Arjun Nagar, Delhi-110 032
WASTEWATER LABORATORY

NABL Accreditation: ISO/IEC 17025:2005, Certificate No: Tc-7723(Valid until:14/09/2020)

Source of sample : ETP/STP.
 Samples collected by : Dr. R K Singh & Team
 Date & time of sample receipt : Refer Column given below.
 Date of sample analysis : 13th to 19th Aug '2020.
 Sample registration no. & date : Refer Column given below.
 Environmental conditions during sampling :
 Test method reference : APHA/BIS.
 Report sent to (Name & Address) : D.H.WQM-II.

Report No.: WWL/AUG/04/20
 Issue Date : 25/08/2020

No	Sample Code	Date & Time of Collection	Date & Time of Receipt	Reg. No. & Date	WWL Sample No.	pH	COD	BOD	TSS	TDS	TS	Color	NH ₄ -N	PO ₄ -P	Phenol	CN	S	MLSS	MLVSS	Oil & Grease
1.	1.	11/08/20	13/08/20	04/Water/ WW-29/20	24	8.22	10300	2780	1629	6592	-	30	-	0.33	-	-	-	-	-	-
2.	H 1	-do-	-do-	-do-	25	5.84	60795	39300	2022	118200	-	87	-	1.16	-	-	-	-	-	-
3.	1 F	-do-	-do-	-do-	26	7.70	15	03	11	708	-	BDL	-	0.63	-	-	-	-	-	-
4.	C 3	-do-	-do-	-do-	27	-	-	-	-	-	-	-	-	-	30.7	-	-	-	-	-
5.	C 3F	-do-	-do-	-do-	28	-	-	-	-	-	-	-	-	-	0.36	-	-	-	-	-
6.	C 4X	-do-	-do-	-do-	29	-	-	-	-	-	-	-	-	-	-	1.89	-	-	-	-
7.	C 4F	-do-	-do-	-do-	30	-	-	-	-	-	-	-	-	-	-	0.28	-	-	-	-
8.	S 51	-do-	-do-	-do-	31	-	-	-	-	-	-	-	-	-	-	-	08	-	-	-
9.	SH 5	-do-	-do-	-do-	32	-	-	-	-	-	-	-	-	-	-	-	-	5.6	-	-
10.	CF 5	-do-	-do-	-do-	33	-	-	-	-	-	-	-	-	-	-	-	-	1.3	-	-

Note: All the concentrations are expressed in mg/l except pH & color in color units.-

* Non - Scope Parameters

Statement:

- The results relate only to the samples tested.
- The report shall not be reproduced except in full, without the written approval of the laboratory.
- BDL & Test methods are mentioned on back side of this report.
- Samples will be retained only for one week after receipt of Report.

25-08-2020
 (Dr. C. K. Dixit)
 Analyst

(Sh. J K Bhatia)
 Supervisor & Authorized Signatory

(Sh. N. C. Gargwal)
 D.H. Water Lab
 25/08/2020

CENTRAL POLLUTION CONTROL BOARD
 Parivesh Bhawan, East Arjun Nagar, Delhi-110 032
WASTEWATER LABORATORY
ANALYSIS REPORT

NABL Accreditation: ISO/IEC 17025:2005, Certificate No: Tc-7723(Valid until:14/09/2020)

S. No	Sample Code	Date & Time of collection	Date & Time of Receipt	Reg. No. & Date	WWL Sample No.	pH	COD	BOD	TSS	TDS	TS	Color	NH ₄ -N	PO ₄ -P	Phenol	CN	S	MLSS	MLVSS	Oil & Grease
11	C 6	-do-	-do-	-do-	34	-	-	-	-	-	-	-	-	-	-	-	-	-	-	9
12	C 6 F	-do-	-do-	-do-	35	-	-	-	-	-	-	-	-	-	-	-	-	-	-	BDL
13	C 15	-do-	-do-	-do-	36	-	-	-	-	-	-	-	-	-	-	-	-	-	-	BDL
14	8	-do-	-do-	-do-	37	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
15	9	-do-	-do-	-do-	38	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
16	15	-do-	-do-	-do-	39	5.49	2554	835	41	1840	-	-	-	-	-	-	-	6059	5116	-
17	1 R	-do-	-do-	-do-	40	7.10	934	182	223	6152	-	-	-	-	-	-	-	4810	4148	-
18	2 R	-do-	-do-	-do-	41	7.36	2784	485	514	14088	-	-	-	-	-	-	-	-	-	-
19	M 1	-do-	-do-	-do-	42	6.74	5909	1220	-	-	46848	-	-	-	-	-	-	-	-	-
20	M 2	-do-	-do-	-do-	43	9.45	53	5.5	-	-	272	-	-	-	-	-	-	-	-	-
21	SM 3	-do-	-do-	-do-	44	8.59	20495	1700	-	-	124452	-	-	-	-	-	-	-	-	-
22	CS 1	-do-	-do-	-do-	45	6.95	66	14	19	344	-	-	-	2.62	-	-	-	-	-	-
23	S 2	-do-	-do-	-do-	46	6.88	405	165	92	688	-	-	-	2.58	-	-	-	-	-	-
24	S 14	-do-	-do-	-do-	47	7.06	15	4.9	BDL	460	-	-	-	5.51	-	-	-	-	-	-
25	S 24	-do-	-do-	-do-	48	6.30	33	7.2	11	836	-	-	-	3.72	-	-	-	-	-	-
26	S 13	-do-	-do-	-do-	49	-	-	-	-	-	-	-	-	-	-	-	-	1710	1268	-
27	S 23	-do-	-do-	-do-	50	-	-	-	-	-	-	-	-	-	-	-	-	464	402	-
28	CS 11	-do-	-do-	-do-	51	-	-	-	-	-	-	-	2.0	-	-	-	-	-	-	-
29	AS 24	-do-	-do-	-do-	52	-	-	-	-	-	-	-	4.0	-	-	-	-	-	-	-

Note: All the concentrations are expressed in mg/l except pH & color in color units.
 Non - Scope Parameters.

- Statement:
- The results relate only to the samples tested.
 - The report shall not be reproduced except in full, without the written approval of the laboratory.
 - BDL & Test methods are mentioned on back side of this report.
 - Samples will be retained only for one week after receipt of Report.

(Signature)
 (Sh. M. C. Durgabai)
 D. H. Water Lab

(Signature)
 (Sh. J. K. Bhatia)
 Supervisor & Authorized Signatory

Decoding of samples collected from M/s Teva API India Pvt. Ltd., Gajraula, U.P.

Sample code	Location
1, C3, C4X, S51, C6	Low TDS inlet stream at ETP
H1, SH5	High TDS inlet stream at ETP
1F, C3F, C4F, CF5, C6F	Polishing RO permeate i.e. Final ETP outlet recycled to Cooling tower
C15, 15	Storm water drain
8	ETP Bioreactor 1
9	ETP Bioreactor 2
1R	RO1 Feed
2R	RO1 Reject
M1	MEE feed
M2	MEE condensate
SM3	MEE Reject
CS1	STP1 inlet
S14, CS11	STP1 outlet
S2	STP2 inlet
AS24, S24	STP2 outlet
S13	STP 1 Bioreactor
S23	STP 2 Bioreactor

36